

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONAL BENCH AT CHENNAI
ORIGINAL APPLICATION No. 29 OF 2022**

Between

C.Danielraj,
3/6, Saveriyar Nagar,
Parvathipuram, Vadalur,
Kurinjipadi Circle
Cuddalore District - 607 303
Mobile: - 9442258914
Mail Id:- taaurs@gmail.com

...Applicant

AND

1. Tamil Nadu Pollution Control Board,
Rep.by it's District Environmental Engineer,
Plot No. A-3, SIPCOT Industrial,
Complex, Kudikadu,
Cuddalore - 607 005.
Phone:- 04142-239867

Email:- deetnpcbucud@gmail.com and 6 others ...Respondents.

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It is certified that the above documents are true copies to the originals concerned.

Dated on this the 09th day of May, 2022.



COUNSEL FOR 5th RESPONDENT



5th RESPONDENT

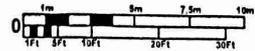
REV. No.	REVISED BY	REV. DATE	APPRD. BY	REVISION NOTES - DETAILS AND DESCRIPTION OF CHANGES

SITE SURVEY DATE : 08-MAY-2021 LOI DATE : NOT ISSUED TYPE (DODO/PCODO/CODO) : DODO

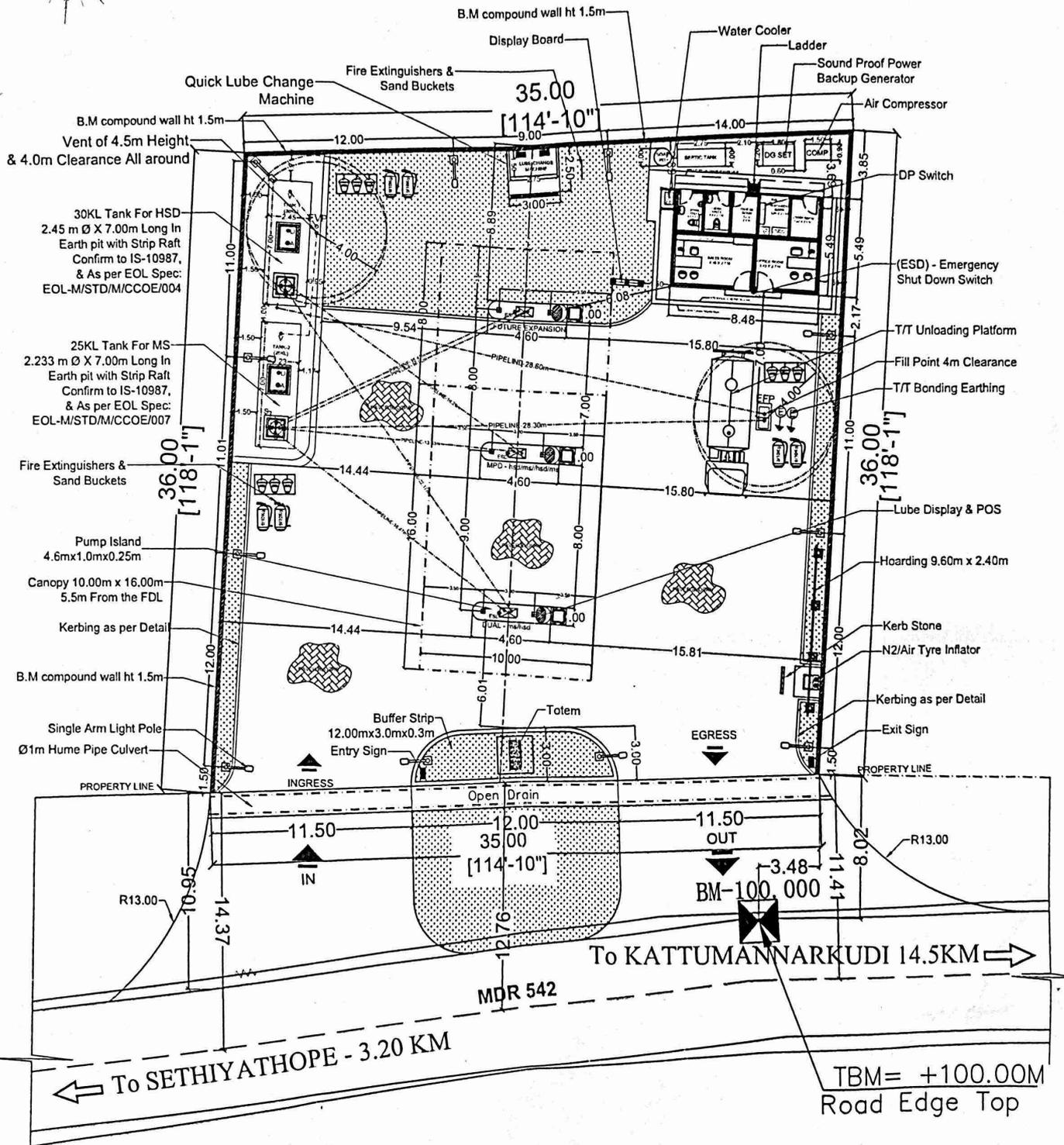
LATITUDE = 11.413080
LONGITUDE = 79.536582

GENERAL LAYOUT

AREA STATEMENT : (SQ.M)
RO AREA : 1254.41 SQ.M
BUILDING AREA : 46.56 SQ.M
CANOPY AREA : 160.00 SQ.M



Scale



Ref: TN120521434707-5104

Date: 28th May, 2021.

To,
Mr. K.ANWAR,
No. 65, Ramzan Thaikkal,
Kattumannarkoil,
Cuddalore, Tamil Nadu -608301.

Sub : Offer of Letter of Appointment (LOA) - Franchisee for selling MS/HSD/Lubes DODO (Regd No. TN120521434707-5104)

Dear Sir,

1. Pursuant to your request, vide Expression of Interest dated: **19-05-2021** we are pleased to offer you 'Letter of Appointment' as a Franchisee of 'Nayara Energy Limited', (the Company) for the proposed Retail Outlet (R.O) at **Survey No.108/6A, Boothangudi Village, Chidambaram Taluk, Cuddalore District, Tamil Nadu - 608702** subject to execution of the Franchise Agreement. This offer of Letter of Appointment (LOA) outlines the broad terms and conditions that will apply to your Franchise.
2. Please note that this summary of indicative terms and conditions is not meant to be, nor shall it be construed as, an attempt to define all of the terms and conditions of your appointment as a Franchisee. The final and complete set of terms and conditions governing this appointment will be spelt out in the Franchisee Agreement.

2.1 Name of the Franchisee : Mr. K. ANWAR

2.2 Site address : Survey No.108/6A, Boothangudi Village, Chidambaram Taluk, Cuddalore District, Tamilnadu - 608702.

2.3 Land/Lease :

2.3.1 You shall make available the above land, duly converted for commercial use and free from all encumbrance, to the Company on a long term lease as per the requirement of the Company and shall execute a lease deed with the Company for setting up an outlet for retail sales of the Company's products. This LOA is subject to execution of the lease deed by you.

2.3.2 The assessed and mutually agreed lease rental payable shall be **Rs.18,000/- (Rupees Eighteen Thousand only)** per month. The total area of land agreed to be taken on lease is **1254.41 Sq mtrs** with the following dimensions, namely, **front 35 mtrs, & depth 36 mtrs for a lease period of 29 Years & escalation @ 10% every 3 Years at the discretion of the Company.** The lease rent will be reduced proportionately if the actual area of land taken on lease at the time of execution of lease is less than the above mentioned area. The said lease rent would be payable on a quarterly basis from the date of completion of the RO in the manner contemplated herein below.


 Nayara Energy Limited
 2nd Floor, Sreerosh Madhav Building, Old No 73/2,
 New No 58/2, New Avadi Road, Kilpauk, Chennai 600010, Tamil Nadu, India

Registered Office:
 Khambhalla, Post Box No.24, Dist. Devbhumi Dwarka, Gujarat 361 305, India
 T +91 2833 661444 | F +91 2833 662929

T +91 44 4216 2916
 E marketing@nayaraenergy.com

CIN: U11100GJ1989PLC032116
 www.nayaraenergy.com



2.4 Site and RO Development :

- 2.4.1 You shall undertake at your cost, all civil constructions but only after receipt of consent from our end to commence the construction. The structure / design of the RO would be strictly according to the standards and specifications laid down by the Company. The equipment required for storage and dispensation of the Company's products shall be as per the specifications of the Company and either supplied by the Company at cost or shall be procured by you only from the manufacturers /suppliers specified in this regard by the Company.
- 2.4.2 You shall fully develop the infrastructure at the RO as per the requirement of the Company in terms of buildings, pumps, tanks, site development, signage, etc. You shall be given a detailed and complete breakup of the investment required for your particular site, which would depend upon the location / business potential of your site as per our mutual assessment. Our Engineer's certification for the quality and specification shall be final.

2.5 Application Fees & Security Deposit :

- 2.5.1 You have paid us a sum of Rs.3,00,000/- (Rupccs Three Lakhs Only) as non-refundable, non-adjustable and interest free Application Fee through RTGS / NEFT vide UTR. No : - 024183465311 DT.17-05-2021-Rs.300000/- into the Bank Account of 'Nayara Energy Limited'. This Application Fees shall be forfeited even in case you withdraw at any stage hereafter.

2.6 Sales Targets :

- 2.6.1 Based on the joint site survey by our surveyors and your representative, it is observed that the said site bears good sales potential. As estimated and agreed by you, you shall achieve a sales volume of

MS	65	(Sixty five) KL per month
HSD	80	(Eighty) KL per month

The Company shall be entitled to recover necessary charges in respect of the shortfall in the targets, directly or through adjustments against payments due by the Company to you, as may be decided by the Company at its sole discretion.

- 2.6.2 These targets and recovery charges are subject to revision from time to time without notice at the sole discretion of the Company depending upon various factors that shall be exclusively decided by the company.

2.7 Franchisee Sales Margin :

For the purchases of MS & HSD made by you from the Company you will be entitled to Franchisee Commission at the rates to be fixed by the Company and communicated to you from time to time.



2.8 Variable Margin Component :

The VMC shall be payable by the Company to the Franchisee as per the policy of the Company, only upon and from the date the Retail Outlet is fully constructed as per the standard specifications prescribed by the Company from time to time, and certified by the Company to be operational for the public. The Franchisee covenants that the Company has the right to withhold/stop the payment of the VMC to the Franchisee, even after being operational of the Retail Outlet, in case any further standardization is required at the Retail Outlet as per the policy or in the opinion of the Company or if the Franchisee does not run the Retail Outlet, as per the policies and instructions of the Company. It is clearly understood by the Franchisee that the VMC is payable only at the sole discretion of the Company and it cannot be claimed by the Franchisee as a matter of right. Franchisee agrees that there will be no payment of the VMC by the Company for the period that Franchisee deliberately stops drawing supplies of products from the Company.

The VMC of the product price shall be calculated on the basis of the Normative Cost and the sales target fixed under this agreement.

The VMC shall be in addition to the prevailing sales margin and shall be capped to the maximum of annual sales target fixed under this agreement. The Sales Invoice Price will be derived by factoring fixed sales margins and the VMC.

The VMC shall be communicated by the Company and the amount and mode of payment may be changed at the sole discretion of the Company.

2.9 Other business activities :

You will be required to set up certain other business activities on the site, as may be decided by the Company, from time to time, on such terms and conditions as may be agreed between the Company and yourself. However, you are precluded from setting up or carrying on any other business activities at the site, except those for which you have been specifically authorised by the company from time to time.

2.10. Working Capital :

You shall arrange the necessary working capital for efficient and uninterrupted operation of the RO to the satisfaction of the Company.

2.11 Exclusivity :

2.11.1 The aforesaid premises and the equipment installed at the site shall be used for the sole and exclusive purpose of storing and selling the Company's products, including, without limitation, MS, HSD, lubes and such other allied products / services as shall be introduced by the Company from time to time and in the manner and on terms as may be intimated to you by the Company.

2.11.2 You shall not take up the RO dealership / franchise or any such business of any other Oil Company while you are a Franchisee of Nayara Energy Ltd. without the prior permission of the Company.



2.11.3 The company shall not permit you to purchase / sell any products(s) not authorised by the company from the RO.

2.12. Operational and Maintenance costs:

2.12.1 The maintenance of equipment & civil constructions shall be undertaken by you on a regular basis in order to keep the assets in good working condition at all times and to the entire satisfaction of the Company.

2.12.2 All related operational and maintenance costs including electricity charges, water charges and other taxes and duties, with respect to the RO shall be borne by you.

2.13 Supplies :

MS/HSD will be supplied to you by the Company either on ex-MI basis through the Tank Truck (TT) nominated by you or on delivered basis through Company's or its assignee's TT against indents signed by you, solely on Company's discretion. Normally, you will need to provide at least 48 hours of notice to the supply location to enable supply location to maintain timely supplies to you. The supply of products shall be at the sole discretion of the Company and you shall not make any grievance, if the Company is unable to supply the products for any reason whatsoever.

2.14 Terms of Payment:

You will pay the full value of the invoice, in advance by Demand Draft / RTGS as per the policy of the Company.

2.15 Inventory:

You shall ensure that adequate inventory of products sold from the RO is always maintained so as to ensure uninterrupted supplies to your customers at all times. To ensure this, stock in your RO tank(s) should never go below a level equal to 3 days of your average sales from RO plus sales equal to transit time by road from the supply location.

2.16 Purchase Price:

2.16.1 The products shall be sold to you at Company rates prevailing at the supply location on the date of delivery. These prices shall be subject to revision without prior notice at any time. The Company has absolute discretion regarding the pricing of the products.

2.16.2 The Company wants to make it very clear that the pricing for petroleum products being linked to international prices for crude oil and the Company does not have any control over the same and the Company is constrained to revise the prices in tandem with the same. You are further advised that the Private Oil Marketing Companies are not covered under the purview of pricing restrictions of the Government nor do they get any financial support from the Government and therefore, pricing of the products



is dependent on various factors like the government policies, industry factors and the price of crude in the international market etc. which are beyond the Company's control. You shall not make grievance of any nature whatsoever in that regard and shall never make any demand for supply of products at a rate of products of any other OMC.

2.17 Quality and Quantity:

You will ensure the sale of correct quantity / quality of petroleum and other allied products to customers as approved by the Company or its authorised suppliers of products & service providers. You shall take every precaution against any possible contamination of the Company's product by water, dirt or other things detrimental to their quality and shall not in any way directly or indirectly alter the specifications of the said products.

2.18 Selling Price :

2.18.1 The selling price for the Company's Products and other products & services shall not exceed the prices as advised by the Company from time to time and displayed prominently as required by the government authorities.

2.18.2 You shall prominently display the opening stock/authorised selling prices of products on the RO premises.

2.19 Promotional Activities:

You will fully co-operate and participate financially and otherwise in all sales promotional activities, which may be initiated by the Company and / or by such companies whose products /services will be sold from the RO.

2.20 House-Keeping:

You will ensure that the RO is adequately illuminated and the driveways of the RO are kept clear and in proper condition so as not to hinder the smooth flow of traffic at the outlet. The RO premises must be kept clean as per standards laid down by the Company.

2.21 Working Hours :

The working hours of the RO shall be prominently displayed. Holiday notices shall be displayed well in advance. Notwithstanding the above, in the interest of sales and customer convenience the Company at its sole discretion may require you to operate the RO round the clock.

2.22 Management :

It would be obligatory on your part to:

- I) Manage the RO efficiently and tap the full sales potential of your trading zone.
- II) Employ dedicated and well trained staff to render courteous and efficient service to the customers.
- III) Ensure training of the staff and employees on a continuous basis to enhance customer satisfaction and safe operation of the RO.
- IV) Pay salary/wages to your employees and provide them such service conditions which do not violate any of the applicable Laws /Rules etc., which may be in force from time to time.
- V) Maintain all books and details of sales and stocks as prescribed by the company and make these available for scrutiny by the authorised staff and other concerned officials of the Central / State Government without any let or hindrance.

2.23 Licenses and Registration :

You shall ensure compliance with all statutory / regulatory requirements as may be necessary for setting up and operating the RO.

2.24 Storage license :

The storage license from the Department of Explosives and all other statutory approvals and clearances shall be obtained by you and kept renewed from time to time, at your cost, in the name of **Nayara Energy Limited**. The Company shall render you necessary advice and assistance for this purpose as and when required. Such licenses and approvals will be kept / displayed in the RO for scrutiny by the Company / Statutory authorities.

2.25 Penalties :

In case you are found indulging in malpractices viz., adulteration, diversion of tank, lorries, procuring product from unauthorised sources etc. you shall be liable for penal action as per the company policy laid down in this regard from time to time.

2.26 Indemnity :

You shall at all times indemnify and keep indemnified the company, its directors, officers, employees, agents and suppliers from and against all claims, demands actions, proceedings, losses, damages, costs, charges and expenses which may be made or brought or commenced against them on account of any act of omission or commission on your part in connection with the above.

2.27 General :

You shall fully comply with all directions / instructions from the company as may be communicated to you from time to time.





2.28 Jurisdiction of courts :

The courts in the city of Mumbai alone shall have jurisdiction to entertain any application or other proceedings in respect of any issues arising out of this letter.

2.29 Arbitration :

All disputes and / or claims arising out of or relating to this arrangement or any breach or alleged breach of any of the covenants thereof or as to the interpretation of any clause /provision of this arrangement shall be referred to a Sole Arbitrator to be appointed by the Company and the proceedings shall be governed by the provisions of the Arbitration and Conciliation Act, 1996 or any statutory modification or re-enactment thereof, from time to time in force. The seat of such arbitration proceeding shall be at Mumbai and the language of the proceedings shall be in English.

3. Information regarding Engineering Design, Architecture, Logo and other Visual Manifestations, list of vendors for the supply of Pumps, Tanks and Equipment shall be forwarded to you separately.

4. The Company reserves the right to withdraw this LOA at any time, if it is observed that any of the aforesaid terms and conditions have not been fully complied with, or the Company is not satisfied with the progress towards development of the RO or for any other reason as it deems fit.

5. The LOA is valid for a period of 90 days from the date of issue and thereafter is subject to extension after our review, if within such period a Land Lease Agreement and a Franchise Agreement etc. have not already been signed.

6. Please note that after receipt of the NOC, which has to be in the name of the Company, and before you start the construction, we would need to have a detailed meeting with you to explain the specification, standards, costs, returns and engineering details etc. Till such time, no construction should be undertaken by you. If at any time it is noticed that the construction work at the RO does not meet with the designs and specifications prescribed therefore by the Company, you may be asked to demolish such constructions made by you and once again reconstruct the RO strictly in line with the designs and specifications prescribed thereof by the Company. The Company's decision in this regard shall be final and binding on you. Please note that such reconstruction work shall be done by you entirely at your cost and the said cost shall not be taken into consideration while calculating the normative cost.

7. The LOA issued by the Company is a confidential document and you shall not disclose the contents of this document to any other person and/or competitors of the Company nor will you give a copy of the same to anyone.

8. Anti-Corruption Obligations :

i. You shall comply with all relevant laws applicable to the activities performed by you under this LOA including all relevant anti-corruption laws. You shall not, and nor



shall any of your officers, employees, representatives or agents ("Associated Parties"), directly or indirectly, make or offer any payment, gift or other advantage with respect to any activity/matters which are the subject of this contract which (i) would violate any anti-corruption laws or regulations applicable to you or your Proprietorship concern / Firm or business thereof, (ii) is intended to, or does, or would influence or reward any person to act or reward any person for acting in breach of an expectation of good faith, impartiality or trust, or which it would otherwise be improper for the recipient to accept, (iii) is made to or for a Public Official with the intention of influencing such a person and obtaining or retaining an advantage in the conduct of business, or (iv) which a reasonable person would otherwise consider to be unethical, illegal or improper (any one of (i) to (iv) being a "Corrupt Act").

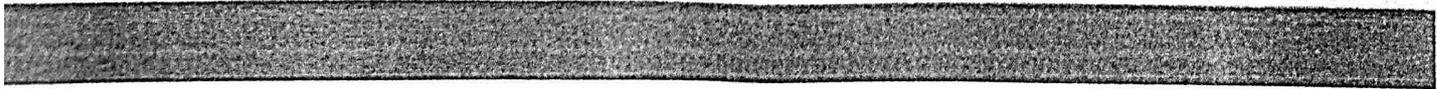
- ii. You represent and warrant that you and your Associated Parties have not engaged in any Corrupt Act prior to the date of this contract.

For the purposes of this LOA, "Public Official" includes, without limitation, any person holding or acting on behalf of a person holding legislative, administrative or judicial office, including any person employed by or acting on behalf of a public agency, a state owned or public enterprise, a public international organization, any federal or regional government department or agency, any political party, or any candidate for political office, or a relative or associate of any such person.

- iii. During the term of this LOA, you shall (i) properly and accurately record in your Books and Records all transactions which relate in any way to this contract ("Transaction Records"), (ii) provide the Transaction Records and/or any other such information as Nayara Energy Ltd /Company may reasonably require by notice in writing in order to monitor your compliance with your obligations under aforesaid clauses. For the purpose of this clause "Books and Records" shall be deemed to include, without limitation, corporate records, bank statements, books of account, supporting documentation and other records and documentation (including without limitation, invoices, transfer documents and any other documents), whether in paper or other form.

- iv. You hereby undertake not to share any fees, commission or other reward paid to you by Nayara Energy Ltd /Company with any Public Official or with an Associated Party of a business partner or potential business partner of Nayara Energy Ltd /Company.

- v. To the best of your knowledge and belief, neither you nor any of your Associated Parties :
 - a. has at any time been found by a court in any jurisdiction to have engaged in any Corrupt Act (or similar conduct);
 - b. has at any time admitted to having engaged in any Corrupt Act (or similar conduct); or
 - c. has at any time been investigated or been suspected in any jurisdiction of having engaged in any Corrupt Act (or similar conduct).





- vi. Without prejudice to the events mentioned in clause 4 of this LOA leading to withdrawal, in the event Nayara Energy Ltd /Company reasonably suspects thereto have been a breach of this Clause, Nayara Energy Ltd /Company may withdraw the LOA immediately upon giving notice of one month in writing to you.

9. Hotline Clause :

9.1 Nayara Energy is committed to adhere to the highest standards of ethical, moral and legal conduct of business operations, including the measures against bribery, corruption and corporate fraud, as well to manage conflict of interest situations. Consequences of any wrong occurrence by few are felt by the Company hence Nayara Energy urges / encourages its third parties or counterparties or customers to report any instances of actual or suspected above mentioned unethical or improper conduct / behaviour or violation of Nayara Energy Ethics Code or Policies via the Hotline, a Whistle-blower may get in touch with our Chief Compliance & Risk Officer by using any one of the following five hotline whistle-blower channels, especially created for this purpose:

a. Web Interface:

Complaints can be filed through the our official website whistleblower.nayaraenergy.com or Nayara Energy Intranet or Format provided in Annexure-02 of Hotline Whistle-Blower Policy

b. Toll Free Hotline Telephone line and Interactive Voice Recording (IVR) System:

Complaints can be filed by calling our toll free number - 1800 266 2800 . Record your complaint with the IVR system.

c. Email : E-mail completed complaint form at hotline@nayaraenergy.com.

d. Post / Letter and in person:

Send a completed complaint form through post or meet him in person & bring a completed complaint form at :

'Nayara Energy Limited' , 5th Floor, Jet Airways Godrej BKC,
Plot No. C-68, G Block, Bandra Kurla Complex, Bandra East,
Mumbai - 400051, Maharashtra, India.

The Local Division team will be available to attend to issues relating to the LOA. Besides this, you are welcome to contact our Help desk for assistance on issues and complaints.

The contact details are -

Help Desk Number : 022- 71321122

Operational days - Monday to Saturday

Operational hours – 9.30 am to 6.30 pm

You can also Email us on customer.care@nayaraenergy.com.



9.2 Above is not a mechanism for redressing any issues relating to performance or non-performance of the contract. Any such issue shall be agitated as provided in the contract. Neither any cognizance of such issues will be taken if raised on Hotline Whistle-Blower Complaint Channel nor be treated as a valid service or communication of any notice/fact under the contract.

10. Anti-Money Laundering

A. is under investigation by any Governmental Authority, or has been charged with, or convicted of, money laundering, drug trafficking, terrorist-related activities or other money laundering predicate crimes under any applicable law (collectively, Anti-Money Laundering Laws”),

B. has been assessed/levied civil penalties under any Anti-Money Laundering Laws, or

C. has had any of its funds seized or forfeited in an action under any Anti-Money Laundering Laws Each of the parties has taken reasonable measures appropriate to the circumstances (in any event as required by any applicable law), to ensure that each such party and its subsidiaries are and will always continue to be in compliance with all applicable current and future Anti-Money Laundering Laws.

D. Breach of this clause shall be deemed to be a breach of a material term of the LOA

11. Data Protection

You shall comply with your obligations under all applicable data protection laws (including GDPR if applicable), in respect of this LOA issued to you by the Company. You shall agree in respect of any personal sensitive data and corporate data, including corporate sensitive data, supplied to you by Nayara Energy Limited that it shall :

- (a) only act on instructions from Nayara Energy or act per the applicable data protection laws (including GDPR if applicable) regarding processing of such data under this LOA and shall ensure that appropriate technical and organizational measures shall be taken against unauthorized or unlawful processing of the data and against accidental loss or destruction of, or damage to, the data; and
- (b) not to disclose any information provided by Nayara Energy to you OR any other person
- (c) shall have the adequate information / data security systems/ processes in place to protect the data shared by Nayara Energy Limited.
- (d) ensure compliance with the applicable data protection measures contained in data protection, information security and other relevant policies of Nayara Energy based on scope and nature of work.





- (e) indemnify and keep Nayara Energy harmless against any loss or damage or claim that it may suffer on account of any data breach/privacy incident while the data was in your possession.
 - (f) to the extent that, in connection of this agreement, if you to whom Nayara Energy shares data designated as restricted or confidential information shall not disclose such restricted or confidential information to any third party or sub-contractor without Nayara Energy's written consent except as may be required by law, regulation, judicial or administrative process or the extent that such Confidential information shall have otherwise become publicly made available by Nayara Energy.
 - (g) when there is a specific ground for suspecting the misuse of personal sensitive data and corporate data, Nayara Energy shall after providing the written notice to you, be at liberty to conduct an audit of such Third / Counter Party. You shall notify Nayara Energy in writing without unduc delay after becoming aware of privacy incident/ data breach. For the purposes of this clause Privacy incident/ Data breach shall have the same meaning as defined in the Data Protection Policy of Nayara Energy. In case of serious data / information breach by you /Third / Counter Party, Nayara Energy (in its opinion based on the assessmnet of data brcach), shall have the right to cancel this LOA and shall call for any information from you relating to such breach.
12. Please return the duplicate copy of this letter duly signed as a token of your acceptance of the above terms, on receipt of which we shall draw a formal Agreement and Land Lease Agreement spelling out in addition to the above, the detailed terms and conditions on which the RO would operate and you would act as our franchisee for the subject RO.
 13. Along with the said duplicate copy to be returned to us please provide the following information:
 - (i) Name and style of the firm (subject to Company's approval) in which you would like to operate along with an authenticated copy of the registered partnership deed or any such document applicable to the particular structure of your firm, if any. You shall not change the name or the constitution of the said firm nor dissolve the firm, without obtaining the previous consent in writing of the Company which consent may be given by the Company at its sole discretion and on the terms and conditions it may deem fit. Please note that any change in the name / constitution of the firm without our consent shall not be accepted by us and we shall continue to make all payments in the name of the franchisee firm as existing in our records.
 - (ii) Complete address for correspondence with telephone and fax numbers.
 - (iii) Income Tax Permanent Account Number : ASEPA7379J.

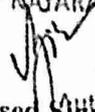
14. We thank you for your interest in Nayara Energy RO Franchise and assure you of our full co-operation and support in the pursuit of our common objective of setting up / operating the RO in an efficient manner

Thanking you,

For Nayara Energy Limited

Received the LOA and hereby accept all the conditions contained in the LOA

For NAYARA ENERGY LIMITED



Authorised Signatory

Sign :

Name: K. ANWAR



भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)
Petroleum & Explosives Safety Organisation (PESO)
A और D - विंग, ब्लॉक 1-8, दूसरा तल, शास्त्री भवन, 26 हट्टीउस रोड, नुंगम्बक्कम
चेन्नै - 600006
A & D - Wing, Block 1-8, IInd Floor, Shastri Bhavan, 26 Haddous Road, Nungambakkam,
Chennai - 600006

E-mail: jtocechennai@explosives.gov.in
Phone/Fax No: 044 - 28287118, 28281023, 28281041, 28287119/28284848

पूर्व अनुमोदन संख्या/ Prior Approval No : A/P/SC/TN/14/10993 (P508375)
सेवा में /To,

M/s. Nayara Energy Limited,
Nayara Energy Limited (Formerly Essar Oil Limited,,
(Opp. To Karnataka Bank), Chennai 600010, Tamil Na
KILPAUK,
Chennai,
Taluka: Chennai,
District: CHENNAI
State: Tamil Nadu
PIN: 600010

दिनांक /Dated: 29/06/2021
02 JUL 2021

विषय /Sub: Survey No, 108/6A, MDR-542, KATTUMANNARKUDI TO SETHIYATHOPE ROAD, BOOTHANGUDI, Chidambaram, Taluka: Chidambaram, District: CUDDALORE, State: Tamil Nadu, PIN: 608702 में प्रस्तावित पेट्रोलियम वर्ग A,B Retail Outlet ।
Proposed Petroleum Class A,B Retail Outlet at Survey No, 108/6A, MDR-542, KATTUMANNARKUDI TO SETHIYATHOPE ROAD, BOOTHANGUDI, Chidambaram, Taluka: Chidambaram, District: CUDDALORE, State: Tamil Nadu, PIN: 608702

महोदय /Sir(s),

कृपया आपके उपर्युक्त विषय से संबंधित पत्र संख्या OIN803092 दिनांक 23/06/2021 का संदर्भ ग्रहण करें ।
Please refer to your letter No. OIN803092 dated 23/06/2021 on the subject.

संदर्भित पत्र के साथ अर्पित तयामुक्त नमूनाओं का साइट (स्थल/ते-आउट, आदि दस्तावेज Drawing(s) nos. NAYARA-CHN-2021-0135 dated 12/05/2021, NAYARA-CHN-2021-0135 dated 12/05/2021 को अनुमोदित किया जाता है तथा प्रत्येक आरेखण की एक प्रति विधिकृत पृष्ठांकित कर लौटाई जा रही है ।
The Drawing(s) nos. NAYARA-CHN-2021-0135 dated 12/05/2021, NAYARA-CHN-2021-0135 dated 12/05/2021, showing the site/layout/construction details forwarded with your letter under reference is approved and a copy(of each) of the same is returned herewith duly signed in token of approval.

Conditions of the Approval:-

You are advised to provide separate sample room and incorporate the same in the final copies of drawings.
You are advised to upload legible copies of drawings signed by applicant at the time of Grant or submit four copies of drawings in this office.
You are advised to install only CCOE, Nagpur approved facilities in the proposed premises.
You are advised to submit copy of NOC issued by local authority as per Rule 144, The Petroleum Rules, 2002 as amended by (Amendment) Rules, 2018.

अनुमोदित प्लान के अनुसार निर्माण होने के पश्चात पेट्रोलियम नियम 2002 के अंतर्गत प्रारूप XIV में अनुसूचित जारी करने हेतु कृपया निम्नलिखित दस्तावेज इस कार्यालय को प्रेषित करें ।
On completion of the construction as shown in the approved plan please forward the following documents for grant of licence in Form XIV of the Petroleum Rules, 2002.

1. प्रारूप IX (संलग्न) में विधिवत भरा हुआ एवं हस्ताक्षरित आवेदन ।
Form IX (enclosed) duly filled in and signed.
2. पेट्रोलियम नियम 2002 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से 10000/- (प्रति वर्ष- अधिकतम 10 वर्ष तक) का लाइसेंस शुल्क ऑनलाइन जमा किया जाना है ।
A license fee of Rs. 10000/- (per year - maximum upto 10 years) to be submitted online through e-payment facility available on online application portal under petroleum Rules, 2002.
3. अनुमोदित आरेखण की तीन प्रतियाँ ।
Three copies of the approved drawings.
4. मुख्य विस्फोटक निरीक्षण, नागपुर द्वारा अनुमोदित सशम व्यक्ति द्वारा जारी पेट्रोलियम नियम 2002 (संलग्न) के अंतर्गत नियम 130 और 126 में आवश्यक सेप्टी और टेक टेस्ट प्रमाण-पत्र जो कि संलग्न की वेबसाइट <http://www.peso.gov.in> पर "सशम व्यक्ति" ऑनलाइन मौजूद के माध्यम से बनाया गया हो ।
Safety and Test Certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by Competent person approved by CCE, Nagpur and generated through On-line Competent Person Module available at <http://www.peso.gov.in>
5. जिला प्राधिकारी से प्राप्त अनुमोदित प्रमाण-पत्र की मूल प्रति तथा उनके द्वारा विधिवत हस्ताक्षरित एवं कार्यालय की मोहर तथा हुआ साईट प्लान ।
Original copy of 'No Objection Certificate' from the District Authority together with site plan duly endorsed by him with his office seal thereon.
6. इस कार्यालय से होनेवाले पत्राचार पर हस्ताक्षर करने के लिए अधिकृत व्यक्ति(यों) के नमूना हस्ताक्षर ।
Specimen signature(s) of the person(s) authorised to sign the correspondence addressed to this office.
7. अनुमोदित प्लान के अनुसार कार्य के पूर्णता की पुष्टि ।
A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.
8. विभिन्न कोणों से लिए गए पेट्रोल पम्प के रंगीन फोटोग्राफ का एक सेट ।
One set of colour photographs of the petrol pump taken from different angles.

जी एस आर 519(ई) दिनांक 05/06/2000 द्वारा भारत सरकार, पेट्रोलियम तथा प्राकृतिक गैस मंत्रालय द्वारा अधिसूचित आदेश 2000 के सॉल्वेंट, रेफिनेट तथा स्लॉप (अधिग्रहण, बिक्री, भंडारण और ऑटोमोबाइल में उपयोग की संरक्षण) आवश्यकता/प्रावधान का कृपया पालन करें ।

Please follow the requirement/provision of "Solvent, Raffinate and Slop (Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/06/2000.

कृपया भविष्य में अपने सभी पत्राचार में इस कार्यालय की फाइल संख्या A/P/SC/TN/14/10993 (P508375) का संदर्भ दें ।

Please quote this office file No. A/P/SC/TN/14/10993 (P508375) in all your future correspondences.

फिर भी यह अनुमोदन/अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लियरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है ।

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

(मनमोहन सिंह महाराज)
(Manmohan Singh Mahraja)
उप विस्फोटक नियंत्रक
Dy. Controller of Explosives
कृते संयुक्त गुच्चा विस्फोटक नियंत्रक
For Jt. Chief Controller of Explosives
चेन्नै/Chennai

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)
(For more information regarding status fees and other details please visit our website: <http://peso.gov.in>)
Note:- This is system generated document does not require signature.

CLEAN COPY

Government of India
Ministry of Commerce & Industry
Petroleum & Explosive Safety Organisation (PESO)
A&D- Wing, Block 1-8, II-nd Floor, Shastri Bhavan, 26 Haddous
Road, Nungambakkam Chennai- 600006

Email:jtccchennai@explosives.gov.in
Phone/Fax No.: 044-28287118, 28281023,
28281041, 28287119/28284848
Dated: 02 Jul 2021

Prior Approval No. A/P/SC/TN/14/10993 (P508375)

To,

M/s Nayara Energy Limited,
Nayara Energy Limited (Formerly Essar Oil Limited,,
(Opp. To Karnataska Bank), Chennai 600010, Tamil Nadu
KILPAUK
Chennai
Taluka: Chennai
District: Chennai
State: Tamil Nadu
PIN: 600 010

Sub: Survey No.108/6A, MDR- 542, KATTUMANNARKOIL TO
SETHIYATHOPE ROAD, BOOTHANGUDI, Chidambaram,
Taluka: Chidambaram, District: CUDDALORE, State: Tamil
Nadu, PIN: 608702 Outlet I

Proposed petroleum Class A,B Retail Outlet at Survey No.
108/6A, MDR - 542, KATTUMANNARKOIL TO
SETHIYATHOPE ROAD, BOOTHANGUDI, Chidambaram,
Taluk: Chidambaram, District: CUDDALORE, State: Tamil
Nadu, PIN:608702

Sir(s):

Please refer to your letter No. OIN803092 dated 23/06/2021
on the subject.

The Drawing(s) nos NAYARA-CHN-2021-0135 dated
12/05/2021, NAYARA-CHN-2021-0135 dated 12/05/2021,
showing the site/layout/ construction details forwarded with your
letter under reference is approved and a copy (of each) of the same
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Conditions of the Approval:

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You are advised to upload legible copies of drawings signed by applicant at the time of grant or submit four copies of drawings in this office.

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You are advised to submit copy of NOC issued by local authority as per Rule 144, The Petroleum Rules, 2002 as amended by (Amendment) Rules, 2018.

On completion of the constructed as shown in the approved plan please forward the following documents for grant of license in Form XIV of the Petroleum Rules, 2002

1. Form IX (enclosed) duly filled in and signed
2. A license fee of Rs.10000/- (per year- maximum up to 10 years) to be submitted online through e-payment facility available on online application portal under Petroleum Rules, 2002
3. Three copies of the approved drawings
4. Safety and test certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by competent person approved by CCE Nagpur and generated through On-line Competent Person Module available at <http://peso.gov.in>
5. Original copy of No Objection Certificate from the District Authority together with site plan duly endorsed by him with his office seal thereon.
6. Spicemen signature(s) of the person(s) authorised to sign the correspondence addressed to this office.
7. A confirmation to the effect that all works per approved drawings has been fully completed by you in all respects.
8. One set of colour photographs of the petrol pump taken from different angles.

Please follow the requirement/provision of "Solvent, Raffinate and slop (Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India Ministry of Petroleum and Natural Gas vide G S R 519(E) dated 05/06/2000

Please quote this office file No.A/P/SC/TN14/10993 (P508375) in all your future correspondences

-3-

This approval permission, however does not absolve from obtaining necessary permission/ clearance from other authority or under other statutes as applicable

Yours faithfully
(Manmeet Singh Manhas)
Dy. Controller of Explosives
For Jt. Chief Controller of Explosive

(For more information regarding status fees and other details
please visit our website:<http://peso.gov.in>)

Note:- This is system generated document does not require
signature

Digitally signed by Manmeet Singh Manhas
Reason Approval No. :A/P/SC/TN/14/10993
Location: South Circle Office
Date: 2021.06.29 10:51:30 +05.30

921
2021

1
LEASE DEED

This DEED OF LEASE made at Sethiyathope on this 20.7.2021 Day of July 2021

BETWEEN

M. Varatharajan (Aadhar: 6716 2696 9976) aged 54 years S/O Mayaperumal residing at No. 130/2, South Street, Paripooranatham Village, Veyyalur Madhura, Cuddalore - 608702., hereinafter referred to as the "LESSOR" (which expression shall unless repugnant to the context or meaning thereof be deemed to mean and include her heirs, legal representatives, executors, administrators and assigns) of the ONE PART.

AND

K. Anwar (Aadhar No: 4805 0765 3707) aged 49 years, S/O Kuthus residing at No. 65, Ramzan Thaikal Street, Kattumannarkoil, Cuddalore District. Tamilnadu - 608301, hereinafter referred to as the "LESSEE" (which expression shall unless repugnant to the context or meaning thereof be deemed to mean and include his heirs, legal representatives, executors, administrators and assigns) of the OTHER PART

WHEREAS:

- The LESSOR is the absolute owner of all that piece and parcel of freehold land admeasuring (0.31 Cents) bearing Survey No. 108/6A, Boothangudi Village, Chidambaram Taluk, Cuddalore District, Tamil Nadu - 608702. and more particularly described in the Schedule of the Property hereunder written and delineated on the plan hereto annexed and marked as Annexure "A" and thereon verged in red (hereinafter called the Demised Premises).
- The LESSEE is desirous of taking the said land on lease for the purpose of setting up a Retail Outlet / Storage Depot / Retail Station on the Demised Premises for retailing of petroleum products like MS/HSD/Lubes, allied and other products and services (THE BUSINESS).
- The LESSOR has made the following representations to the LESSEE:
 - The LESSOR has full power and absolute authority to grant this lease to the LESSEE.

க. அனார்

K. Anwar

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சாத்தவாளர்



the Demised Premises such advertisements and hoardings as the LESSEE may from time to time wish to display and with full liberty at all times to re-erect or organise, upgrade or otherwise deal with all or any of them and with further liberty to construct road or roads on the Demised Premises, erect compound walls, fencing or railing, lay out a garden and provide such other conveniences as the LESSEE may wish to have and to have the liberty to demolish the existing structures of the lessor, if any TO HAVE AND TO HOLD the Demised Premises unto the LESSEE for a term of 29 Years 11 Months commencing from the 21-07-2021 and expiring on the 20-06-2051 subject to the LESSEE YIELDING AND PAYING therefor through the said term the monthly rent of Rs. 3,000/- (Rupees Three Thousand only) inclusive of all taxes and rates present and future to be payable.

- 2) The LESSEE to the intent that obligations may continue throughout the terms hereby granted doth hereby covenant with the LESSOR as follows:
- a) To pay the rent hereby reserved on the date and in the manner aforesaid.
 - b) To use the Demised Premises for any lawful purpose which the LESSEE desires and especially as a Retail Outlet for the storage and sale of petroleum products, motor accessories etc. as well as a service station and / or filling station and for all other purposes incidental thereto and for any other business as the LESSEE may deem fit and for all such purposes the LESSEE shall have full liberty to make excavations thereon for tanks and construct and erect thereon any buildings, boundary walls, pumping plants and accessories as may be required, The LESSEE shall have full freedom of access over suitable approaches thereto for its workmen, servants, agents and customers and for the usage of lorries, cars and all other vehicles to maintain supplies and otherwise for running the Retail Outlet on the Demised Premises.
 - c) To exercise due precaution in working the Retail Outlet against explosion, fire, or other accidents and comply with all regulations as imposed by public authorities in that behalf.
 - d) To regularly pay bills for electricity and water consumed on the Demised Premises.
 - e) At the expiration of the said term to deliver unto the LESSOR the Demised Premises.

1. க. அ. அ. அ.

. K. A.



1	முத்தகம் 2021	வருடத்திய
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		செய்திவாளர்

- 3) The LESSOR doth hereby covenant with the LESSEE as follows:
- (a) The LESSOR has good right, full power and absolute authority to demise unto the LESSEE the Demised Premises for the period on the terms and conditions herein contained.
- (b) THAT the LESSEE duly paying the rent hereby reserved and performing and observing all the terms, covenants, conditions and stipulations herein contained and on its part to be performed and observed shall peaceably posses, hold and enjoy the Demised Premises during the said term, without any interruption, eviction, termination or determination of lease or other hindrance or claim by or of the LESSOR or any person rightfully claiming through or under her/him/them or any Government or Local Authorities. For avoidance of doubt the Parties agree that the provisions of Section 106 of the Transfer of Property Act, 1882 shall not apply to the lease hereunder.
- (c) That the LESSOR shall at all times keep the LESSEE indemnified from all losses, suits, damage, costs, charges, expenses, claims and demands whatsoever to which the LESSEE may become subject to or suable on account of any claim put forward by any party in respect of the Demised Premises excepting as regards the provisions laid down under the Land Acquisition Act or any other Act for the time being in force or as regards the illegal use by the LESSEE of the Demised Premises, the LESSOR agreeing to defend and maintain any suits that may be filed for ejecting the LESSEE on ground of any defect in the title of the LESSOR and in case the LESSEE is compelled to vacate the Demised Premises to make good to the LESSEE any loss or losses occasioned thereby and without prejudice to the foregoing in particular will hold the LESSEE harmless and indemnified against all losses costs charges and expenses occasioned to the LESSEE by any claim made by any person against the LESSOR and involving the LESSEE in legal costs or involving the discontinuance of the user of the Demised Premises, such loss to include the cost of dismantling, removal, transport, re-erection of the buildings and the contents thereof elsewhere and increase in rent if any required to be paid for the alternative site.

க. அனா

K. Ana



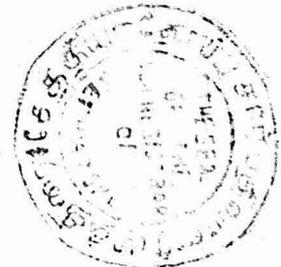
புத்தகம் 2021	வகுடத்திய
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4 வது தாளில்	
சாட்சி	

- (d) THAT the LESSEE will be at liberty to remove all tanks, plant, buildings or structures, pumps, erections, fixture installation, pipes and pipelines, boundary wall, fencing installed, erected or constructed and brought in by it notwithstanding that they comprise fixtures embedded in or attached to the earth and the LESSOR shall have no claim thereto in any manner whatsoever, the entirety of such tanks, buildings or structures, plant pipelines, boundary wall as aforesaid will always remain the property of the LESSEE.
- (e) THE LESSOR shall not at any time do or permit or suffer to be done upon any land adjoining the Demised Premises now or hereafter belonging to, in the occupation or under the control of the LESSOR, any act or thing, nor to bring or permit or suffer to be brought upon such land anything which may preclude the LESSEE from obtaining a licence or a renewal of a licence under the rules prescribed by the Petroleum Act or any other Act for the time being in force enabling the LESSEE to use the Demised Premises for the purpose of selling or otherwise dealing in or of receiving, storing, treating or handling for distribution of petroleum or any of its products.
- (f) THAT the LESSEE shall have full liberty to sublet or licence the Demised Premises in favour of EOL for any lawful purpose without restriction and without any further reference to the LESSOR and on the same terms and conditions as contained herein and this clause shall at all times be deemed to be the written consent of the LESSOR for the purpose. It is also further agreed and understood between the parties hereto that in the event of any portion of the Demised Premises being required by the National Highway Department or any such Govt. Authorities for the purpose of road widening or for any other purposes, the LESSEE is hereby authorised to comply with the said requisitions of the National Highway Authorities or any such Govt. Authorities. The LESSEE is also further authorised to give necessary undertaking in that behalf to the concerned authorities. And this clause shall at all times be deemed to be the written consent of the LESSOR.
- (g) THAT the LESSOR shall regularly pay and discharge all existing and future rates, taxes, charges, assessments, including Agricultural / Non-Agricultural Assessment and outgoings whatsoever imposed or charged upon the Demised Premises or owner thereof and payable to Government or any local or public body or authority for the land and

க. அனா

K. Ana

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	சாப்பிடுவாளர்



keep the LESSEE indemnified in respect thereof. However, if the LESSEE shall be compelled to pay any such rates, taxes or impositions by any process of law or otherwise, the LESSOR shall promptly reimburse the same to the LESSEE. Without prejudice to the same, the LESSEE shall be entitled to and is hereby duly authorised to deduct from the rent as it accrues due, any amount to be so reimbursed by the LESSOR. The LESSOR hereby irrevocably authorises the LESSEE to pay (without however any obligation to do so) on behalf of the LESSOR, any such rates, taxes or impositions by any process of Law otherwise that may be levied on the LESSOR out of the rent that may be due and payable by the LESSEE to the LESSOR under this agreement. The LESSOR hereby agrees and confirms that any payment so made by the LESSEE on behalf of the LESSOR shall constitute payment made by the LESSEE to the LESSOR and shall be deemed to be a valid discharge.

- (h) Generally without affecting the rights of the LESSOR to give all consents and sanctions to the LESSEE as and when required to do such things at the costs and expenses of the LESSEE for better and further enjoyment of the Demised Premises by the LESSEE and to do, execute and perform and join the LESSEE in doing, executing and performing all acts, deeds, matters and things necessary to effectually carry out the purposes of the lease.
- (i) The Lessor covenants & undertakes that the land connecting the RO site & the main road where ingress & egress of the site shall not be blocked & the land shall be used only for RO purpose and not for any other purpose.

3) NOW IT IS MUTUALLY AGREED BETWEEN THE LESSOR AND THE LESSEE AS FOLLOWS.

- (a) In the event of the Demised Premises being acquired by government or any public body for a public purpose the lease shall terminate and neither party shall have any claim or right against the other in respect of the terms and conditions stated herein, PROVIDED THAT the parties hereto shall be respectively entitled to such compensation as may be awarded under the law.

க. அ. அ. அ.

K. A.

புத்தகம் 2021 வருடத்தி
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கார்ப்பதவாளர்



7

- (b) The LESSOR hereby undertakes that during the said lease period, the LESSOR shall not sell, re-let, transfer, charge, mortgage, alienate, part with or deal with the said Demised Premises or any part thereof or give on leave and licence basis or create any third party interest in favour of any person/persons. The LESSOR also undertakes not to create any charge or encumbrance of any nature whatsoever on the Demised Premises, without the written consent of the LESSEE.
- (c) It is hereby specifically agreed and understood between the parties hereto that in the event the LESSEE is unable to obtain the necessary consents / permissions / authorisations from the concerned Governmental Authorities for the purpose of setting up of the Retail Station and accordingly intimates the LESSOR, this Agreement shall stand forthwith terminated and neither party shall have any claims of whatsoever nature against the other.
- (d) THESE presents shall be done in duplicate and the LESSEE shall keep the original lease and the LESSOR shall have the duplicate hereof for his records.
- (e) THAT the stamp duty and registration charges on these presents and the duplicate hereof shall be borne by the parties hereto in equal share. Subject to this, each party shall bear its own cost including any costs, fees etc. if any, payable to their respective solicitors/advocates.
- (f) ANY NOTICE to be given hereunder shall be deemed to have been duly given if sent by registered post to the last known address of the party concerned to receive the same.

5. ENTIRE AGREEMENT

This Agreement with Annexures hereto constitutes the entire Agreement among the parties hereto and supersedes all prior Agreements and understandings oral and written on the above in respect of any matter covered by this Agreement. In the event, there is any conflict between such other Agreements and understandings and any term or condition contained in this Agreement, the terms of this Agreement shall prevail.

க. அ. அ. அ.

K A

புத்தகம் 2021 வருடத்திட
ஆவண எண்: 921
15 நாட்களைக் கொண்டது
7 வது தாள்
சார்புதவாளர்



ANNEXURE

Lease Period :-	29 Years 11 Months
	=359 Months
Lease Amount:-	3000/Month
Advance	-Nil
Total Amount	:359x3000
	=1077000
Stamp- 1%	=10770
Fees 1%	=10770

கன.வா.பி.பி.பி.

K. A.

புத்தகம் 2021 வருடத்திட
ஆவண எண்: 921
15 தாள்களைக் கொண்டது:
9 வது தாள்:
சுப்புவாளர்



தமிழ்நாடு தீயணைப்பு(ம)மீட்புப்பணித் துறை

படிவம் - 41

(ஆணை எண்.250 - (3))

ந.க.எண்.7201/அ2/2021
நாள்.22.07.2021

மாவட்ட அலுவலர் அலுவலகம்
தீயணைப்பு(ம)மீட்புப்பணித் துறை,
கடலூர் மாவட்டம்,
கடலூர் - 607 001

தடையின்மைச் சான்றிதழ்

பொருள்: தீ இன்னல்களுக்கு உள்ளாகக்கூடிய காரியங்களுக்காக இடங்களையும் வணிகங்களையும் பயன்படுத்துதல் தடையின்மைச் சான்றிதழ் அளிப்பது - தொடர்பாக.

பார்வை: 07.07.2020 நாளிட்ட கடலூர் மாவட்ட வருவாய் அலுவலர் கடிதம் எண்.C1/17743/2021

Survey.No.108/6A, Boothangudi(Village) Chidambaram Taluk, Cuddalore District என்ற முகவரியில் Nayara Energy Limited., புதியதாக அமைக்கப்படவுள்ள இடத்தினை 21.07.2021அன்று திரு.பெ.லோகநாதன், மாவட்டஅலுவலர், கடலூர் என்பவரால் ஆய்வு செய்யப்பட்டது. இடத்தின் மொத்த பரப்பளவு 1254.41 ச.மீ, கட்டப்பட்டவுள்ள இடத்தின் பரப்பளவு 160.00 ச.மீ, ஆய்வு செய்யப்பட்ட இடத்தில் Nayara Energy சார்பாக Class A-25Kl & Class B-30 Kl பெட்ரோலியப் பொருள் தரைகீழ் தொட்டியில் சேமித்து பயன்படுத்துவதற்கு தீயணைப்பு(ம)மீட்புப்பணித் துறை நோக்கிலிருந்து யாதொரு தடையும் இல்லை என தெரிவிக்கப்படுகிறது. கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு அனுமதி வழங்கப்படுகிறது.

நிபந்தனைகள்

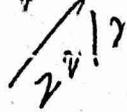
1. சம்மந்தப்பட்ட இதர துறையினரிடமிருந்து PESOs உரிமம் பெறப்பட வேண்டும்.
2. வரைபடத்தில் குறிப்பிடப்பட்டுள்ளபடிமட்டும்தான் கட்டிடம் கட்டப்படவேண்டும்.
3. தேசியகட்டிடவிதியின்படி,NBC - 2016, Part IV-ன் படி FIRE & SAFETY-ல் குறிப்பிட்டுள்ளவாறும்,Petroleum Act and Rules 2002 -ன்படித்தடுப்புசாதனங்கள் அமைக்கப்படவேண்டும்.
4. இந்தியதரக்கட்டுப்பாடு I.S:2190 : 2010 -ன் படிதீயணைப்பான்கள் ABC Type 6 Kg - 6No's, Co₂ -2Kg - 4 No's, AFFF 9 Lts - 4 No's, AFFF- 50 lts - 2 No's,தீவாளிகள் - 20 No's பொருத்தப்படவேண்டும்.
5. ஒவ்வொரு பம்பிற்கும் 4 வாளிகள் மணல் நிரப்பி பொருத்திவைக்கப்பட வேண்டும்
6. தீயணைப்பு பணிக்கென தண்ணீர் தொட்டி 10,000 லிட்டர் சேமித்து வைத்திருக்க வேண்டும்.
7. புகைப்பிடிக்காதீர் என்ற அறிவிப்பு பலகைகள் அமைக்கப்பட வேண்டும்.
8. பணியுரியும் பணியாளர்கள் அனைவரும் தீ தடுப்பு பயிற்சி பெற்றிருக்க வேண்டும்.
9. நேஷனல் பில்டிங் கோடு ஆப் இந்தியா மற்றும் அரசு விதிகளின்படி தீ பாதுகாப்பு சாதனங்கள் அமைப்புகள் நல்ல முறையில் எந்த நேரமும் உபயோகிக்கத்தக்க நிலையில் வைத்து பராமரிக்க படவேண்டும்.
10. கட்டுமான பணிகள் முடிவுற்ற பின் மறு ஆய்வு மேற்கொள்ள ஏதுவாக அறிக்கை சமர்ப்பிக்கப்பட வேண்டும்.
11. இந்த நிபந்தனைகள் ஏதேனும் மீறப்பட்டால் தடையின்மை சான்று தானாக ரத்தானதாக கருதப்படும் என விண்ணப்பதாரருக்கு தெரிவிக்கப்படுகிறது.

அலுவலக முத்திரை


 மாவட்ட அலுவலர்
 தீயணைப்பு(ம)மீட்புப்பணிகள்
 கடலூர் மாவட்டம்
 கடலூர்

பெறுநர் - மாவட்ட வருவாய் அலுவலர்
கடலூர் மாவட்டம், கடலூர்


 22/7/21


 22/7/21

Translated version
TAMIL NADU FIRE SERVICES & RESCUE DEPARTMENT

Form 41
ORDERS NO.250 (3)

R.O.C.7201/A2/2021
Date 22.07.2021

District Fire Officer Office
Fire Services & Rescue Dept.

NO OBJECTION CERTIFICATE

Sub: Issuance of No objection certificate for the usage of premises for commercial purposes which are susceptible to fire - Regarding.

Ref: Cuddalore District Revenue officer's letter C1/17743/2021 dated 07.07.2020.

On 21.07.2021, Sri.P.Loganathan, District Officer, Cuddalore has inspected the land in Survey No.108/6A, Boothangudi Village, Chidambaram Taluk, Cuddalore District, where the Nayara Energy limited is to be installed. Total extent of area is 1254.41 Square meters and the area for the proposed construction of the building is 60 square meters.

Upon inspection of the site and in view of the Fire Services and Rescue Department, it is informed that there is no objection for the storage and usage of petroleum products Class A -25Kl & Class B 30Kl in the underground Tank on behalf of the Nayara Energy. Permission is granted subject to the following conditions:-

Conditions

1. PESOS Licence must be obtained from the other related departments.
2. Building must be constructed only as per the blue print.

3. Fire prevention equipments should be installed as per the National Building Code, NBC 2016, the instructions mentioned in the Fire Safety part IV and the Petroleum Act and Rules 2002.
4. Fire Extinguishers namely ABC Type 6kg - 6 Nos, Co₂-2kg-4 Nos, AFFF 9 Lts - 4 Nos, AFFF-50 Lts- 2 Nos and Fire Buckets 20 Nos to be installed as per Indian Standard Institute I.S.2190:2010.
5. Four Buckets with full sand should be fitted for each pump
6. Water Tank containing 10,000 liters of water must be kept ready for the purpose of fire extinguish.
7. No Smoking - sign Boards must be installed
8. All the workers must be trained in fire prevention activities.
9. As per National Building Code of India and the Govt. rules, Fire Extinguishers should be maintained promptly and kept ready in good condition to use the same at any point of time.
10. After the Completion of construction works, a report must be submitted for conducting a re - inspection.
11. It is informed to the applicant that if any violation of any of the above rules and conditions, the no objection certificate will stand cancelled automatically.

District Fire Officer
Fire and Rescue Services
Cuddalore District, Cuddalore.

To,

The District Revenue Officer, Cuddalore District, Cuddalore.

**பொதுப்பணித்துறை
நீர்வள ஆதாரத் துறை**

அனுப்புநர்

பொறி. வை. சாம்ராஜ், பி.இ.,
செயற்பொறியாளர், பொ.ப.து., நீ.ஆ.து.,
கொள்ளிட வடிநில கோட்டம்,
சிதம்பரம்.
ecpwwcdm@yahoo.in

பெறுநர்

மாவட்ட வருவாய் அலுவலர்,
மாவட்ட வருவாய் அலுவலகம்,
கடலூர்.

கடித எண்: — / கோ. 20 / வபி / இவ.அ.1 / 2021 / நாள்: 02-09-2021

அய்யா,

பொருள்: பெட்ரோலிய விதிகள் - கடலூர் மாவட்டம் - சிதம்பரம் வட்டம், பூதங்குடி கிராமம், சர்வே எண். 108/6A என்ற முகவரியில் நயரா எனர்ஜி லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைக்க தடையின்மைச் சான்று கோரியது - தொடர்பாக.

- பார்வை:**
1. கோட்ட மேலாளர், நயரா எனர்ஜி லிமிடெட் கடித எண். NAYARA / DO - CH / 0546 / நாள்:- 15-06-2021.
 2. மாவட்ட வருவாய் அலுவலர், கடலூர் மாவட்டம், கடலூர் அவர்களின் கடித எண். ந.க.சி.1 / 17743 / 2021 / நாள்:- 08-07-2021.
 3. இவ்வலுவலக கடித எண். 346 / கோ.20 / வபி / இ.வ.அ.1 / 2021 / நாள்:- 13-07-2021
 4. உதவி செயற்பொறியாளர், பொ.ப.து., நீ.ஆ.து., கொள்ளிடம் வடிநில உபகோட்டம், சிதம்பரம் அவர்களின் கடித எண்: 717 / கோ.44 / உ.செ.பொ(சி) / 2021 / நாள்: 01-09-2021.

பார்வை (1)-இல் காணும் கடிதத்தில் கடலூர் மாவட்டம் - சிதம்பரம் வட்டம், பூதங்குடி கிராமம், சர்வே எண். 108/6A என்ற முகவரியில் நயரா எனர்ஜி லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைக்க தடையின்மைச் சான்று கோரப்பட்டுள்ளது.

இத்தளம் உதவிசெயற்பொறியாளர், கொள்ளிடம் வடிநில உபகோட்டம், பொ.ப.து., நீ.ஆ.து., சிதம்பரம் அவர்களால் பார்வையிடப்பட்டது. சிதம்பரம் வட்டம், பூதங்குடி கிராமம், சர்வே எண். 108/6A என்ற முகவரியில் நயரா எனர்ஜி லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைத்து உபயோகிப்பதால் பாசனத்திற்கு எவ்விதமான பாதிப்பும் ஏற்பட வாய்ப்பில்லை என உதவிசெயற்பொறியாளர், பொ.ப.து., நீ.ஆ.து., கொள்ளிடம் வடிநில உபகோட்டம், சிதம்பரம் அவர்களின் பரிந்துரையின்பேரில் கீழ்க்காணும் நிபந்தனைகளுடன் இத்தடையின்மைச் சான்று வழங்கப்படுகிறது.

நிபந்தனைகள்:

1. புல எண். 108/6A - இல் உள்ள நிலப்பகுதி அனைத்தும் தற்போதுள்ள நெடுஞ்சாலை உயரத்தின் அளவிற்கு தண்ணீர் தேங்காவண்ணம் உயர்த்தப்பட வேண்டும்.
2. வெள்ளக் காலங்களில் வெள்ள நீர் வடிகால் வசதி அமைத்திட வேண்டும்.

(கு.பி.பா)

3. பாதுகாப்புத் தொகையாக ரூ.5000-ஐ, தேசிய சேமிப்பு பத்திரமாக சிதம்பரம், பொதுப்பணித்துறை, நீர்வள ஆதாரத்துறை, கொள்ளிடம் வடிநில கோட்டம், செயற்பொறியாளர் அவர்களுக்கு அடமானம் செய்தும், துறை கட்டணமாக ரூ.2000-ம் PM202, Revenue Head, 070103106AC0009 என்ற கணக்கு தலைப்பிலும் செலுத்தி மூல ரசீதினை இத்துறைக்கு சமர்த்திடல் வேண்டும்.
4. அருகில் உள்ள வாய்க்காலில் கழிவுகளை கலக்கவோ அல்லது குப்பைகளை கொட்ட கூடாது.
5. எவ்வித காரணத்தைக் கொண்டும் பெட்ரோலிய கழிவு நீரையோ அல்லது கழிவு பொருட்களையோ பொதுப்பணித்துறை வாய்க்காலில் விடக்கூடாது.
6. பெட்ரோலிய பொருட்கள் இருப்பு வைக்க கட்டுமானப் பணிகளின் போதோ அல்லது நிறுவிய பிறகோ அருகில் உள்ள பாசன வாய்க்காலில் நீர் செல்ல எந்த இடையூறும் ஏற்படுத்தக் கூடாது.
7. வெள்ளக்காலங்களில் வெள்ள நீர் வடிய வடிகால் வசதி அமைக்க வேண்டும் என தெரிவித்துக்கொள்ளப்படுகிறது. அவ்வாறு அமைக்கப்படும் வடிகாலினால், அருகிலுள்ள பாசன வாய்க்காலுக்கு எவ்வித சேதமும் ஏற்படுத்த கூடாது.
8. மேலே குறிப்பிட்ட நிலப்பகுதி (108/6A) அனைத்தும் தற்போதுள்ள நெடுஞ்சாலை உயரம் அளவிற்கு தண்ணீர் தேங்காவண்ணம் உயர்த்தப்பட வேண்டும்.
9. கட்டுமானப்பணி துவங்கி நடைபெறும்போது இத்துறை பொறியாளர்களின் மேற்பார்வையில் நடைபெற வேண்டுமென தெரிவித்துக் கொள்ளப்படுகிறது. மேலும் கட்டுமானப் பணிக்கு பின்னர் இவ்வாய்க்கால் பகுதிக்கு பொதுப்பணித்துறை அலுவலர்கள் சென்றுவர எவ்வித இடையூறும் ஏற்படுத்தக்கூடாது.
10. எதிர்வரும் காலங்களில் இவ்விடம் பொதுப்பணித்துறைக்கு தேவைப்படும்போதோ (அ) இப்பகுதியில் ஏதேனும் மாற்றம் செய்ய முற்படும்போது துறைக்கு ஒத்துழைக்க வேண்டும்.
11. வாய்க்கால் பகுதிக்கு இடையூறு ஏற்படும் பட்சத்தில் தற்போது தரப்படும் அனுமதி முன்னறிவிப்பின்றி ரத்து செய்யப்படும் என தெரிவிக்கப்படுகிறது.
12. பெட்ரோலிய பொருட்கள் இருப்புக்கும், நெடுஞ்சாலைக்கும் இடையே எவ்வித தடுப்போ அல்லது நிரந்தர கட்டுமானப் பணிகளோ இல்லாதவாறு பணி செய்ய வேண்டும் என தெரிவிக்கப்படுகிறது.
13. நிலத்தடிநீர் மாசுபடாத வண்ணம் பெட்ரோலிய பொருட்கள் கசிவு ஏற்படாமலும் இருப்பு வைத்து உபயோக்கத்திட வேண்டும் என தெரிவிக்கப்படுகிறது.
14. மேற்காணும் நிபந்தனைகளை மீறும் பட்சத்தில், வழங்கப்படுகின்ற இந்த அனுமதி திரும்பப் பெற்றுக் கொள்ள நீர்வள ஆதாரத்துறைக்கு முழு உரிமையுண்டு. இதனால், விண்ணப்பதாரருக்கு ஏற்படுகின்ற இழப்பீட்டிற்கு எக்காலத்திலும் நீர்வள ஆதாரத்துறை பொறுப்பு ஏற்காது என தெரிவிக்கப்படுகிறது.

செயற்பொறியாளர், பொது, நீர்வள,
கொள்ளிடம் வடிநில கோட்டம்,
சிதம்பரம்.

27/2/21

Translated Version

PUBLIC WORKS DEPARTMENT
WATER RESOURCES DEPARTMENT

From

Er.V.Samuraj B.E
Executive Engineer (PWD, WRD)
Kollidam Basin Division
Chidambaram
eepwdedm@yahoo.in

To

District Revenue Officer
District Revenue Office
Cuddalore

Letter No: /KO.20/VP/EVA.1/2021/Date:02.09.2021

Sir,

Sub: Petroleum rules – Requisition to issue No Objection Certificate for the storage of petroleum products on behalf of Nayara Energy Limited at the land in Survey No. 108/6A situated at Boothangudi Village, Chidambaram Taluk, Cuddalore District – Regarding

Ref: 1) Letter dated 15.06.2021 of Divisional Manager, Nayara Energy Limited vide letter No. Nayara/DO-CH/0546/

2) Letter of District Revenue Officer, Cuddalore District, Cuddalore vide letter No. RC1/17743/2021/dated: 08.07.2021

3) This office letter No.346/KO20/VP/EVA1/2021 dated 13.07.2021.

4) Letter of Assistant Executive Engineer, PWD, WRD Kollidam Basin Sub-Division, Chidambaram vide letter No.717/KO44/ASE(C)/2021 dated 01.09.2021.

With reference to the first referred letter, a request was submitted to issue No Objection Certificate for the storage of petroleum products on behalf of Nayara Energy Limited at the land in Survey No.108/6A, Boothangudi Village, Chidambaram Taluk, Cuddalore District.

The above field was inspected by the Assistant Executive Engineer, Kollidam Basin Sub-Division, PWD, WRD, Chidambaram. In view of the recommendation of the Assistant Executive Engineer, Kollidam Basin Sub-Division, PWD, WRD, Chidambaram that the storage of petroleum products on behalf of the Nayara Energy Limited at land in S.F.No.108/6A Boothangudi Village, Chidambaram Taluk will not cause any damages to the irrigation, No Objection Certificate is issued subject to the following conditions.

CONDITIONS:

1. The land in S.F.No.108/6A should be leveled on par with the height of the existing High Ways Road to water stagnation.

2. Flood drainage system should be constructed for the drainage of flood water.

3. The caution deposit of the Rs.5,000/- in the kind of Nations Saving Bond to be mortgaged infavour of Executive Engineer, Public Works Department, Water Resources Department, Kollidam Basin Division, Chidambaram and Rs.2,000/- to be deposited as departmental charges in PM2021, Revenue Head, 070103106AC0009 and the original receipts should be submitted.

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4. Garbage and sewage should not be allowed to drain into the nearby canals.

5. In any event, either the petroleum sewage or the wastages should not be allowed to flow in the canal belongs to Public Works Departments.

6. There should not be any hindrance for the flow of nearby irrigation canals either during the construction of storage of petroleum products are after completion of the construction works.

7. Drainage facilities should be constructed for the drainage of flood water during flood seasons and the same should not cause any damage to the nearby irrigation canal.

8. The above said land (S.F.No.108/6A) should be leveled on par with the height of the existing High Ways Road to avoid water stagnation.

9. It is informed that the constructions work should be constructed in the presence of Engineers of the department. Besides, there will not be any hindrance for ingress and egress of the canal area by the PWD officers.

10. Full Cooperation should be given to the department, if the land is required for Public Works Departments or any modification is required, in future.

11. This permission will be canceled without any prior notice, if any damage is caused to the canals.

12. It is instructed to do work without any hindrance or permanent construction work in between the High Ways Road and storage of petroleum products.

13. The petroleum products should be stored and used without any leakage to cause ground water pollution.

14. It is informed to the petitioner that the Water Resources Department has got right to withdraw the permission, if any of the conditions mentioned above is violated and Water Resources Department will not responsible for any loss incurred by the petitioner.

Executive Engineer PWD, WRD
Kollidam Basin Division
Chidambaram

காவல் துறை

அனுப்புநர்
சி. சகதி கணேசன், இ.கா.ப.,
காவல் கண்காணிப்பாளர்,
கடலூர் மாவட்டம்,
கடலூர்.

பெறுநர்
மாவட்ட வருவாய் அலுவலர்,
கடலூர் மாவட்டம்,
கடலூர்.

ந.க.எண். G1/E- 214/2021

நாள்: 07.09.2021

அய்யா,

பொருள்: காவல் - கடலூர் மாவட்டம் - சிதம்பரம் வட்டம், பூதங்குடி கிராமம், சர்வே எண் 108/6A என்ற முகவரியில் நயரா எனர்ஜி லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் வைக்க தடையின்மைச்சான்று கோரிய மனு மீது விசாரணை அறிக்கை அனுப்புவது -தொடர்பாக

பார்வை : தங்கள் அலுவலக கடித எண். சி1/17743/2021, நாள்: 07.07.2020.

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சிதம்பரம் வட்டம், பூதங்குடி கிராமம், சர்வே எண் 108/6A என்ற முகவரியில் நயரா எனர்ஜி லிமிடெட் நிறுவனம் சார்பாக "ஏ" கிளாஸ் -25,000 லிட்டர், "பி" கிளாஸ்-30,000 லிட்டர், பெட்ரோலியம் இருப்பு வைத்து விற்பனை செய்ய தடையின்மைச்சான்று கோரிய மனு மீது விசாரணை மேற்கொண்டதில் மனுதாரர் திரு.அன்வர், த/பெ குத்துஸ் , நெ.65, ரம்ஜான் தைக்கால், காட்டுமன்னார் கோயில் தாலுக்கா, கடலூர் மாவட்டம், என்ற முகவரியில் வசித்து வருகிறார். மேற்படி மனுதாரர் நயரா எனர்ஜி லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலிய இருப்பு வைத்து விற்பனை செய்ய உள்ள இடமானது திரு. வரதராஜன் த/பெ மாயபெருமாள், நெ.130/2, தெற்கு தெரு, பரிபுரணந்தம் கிராமம், வெய்யலூர் மதுரா, கடலூர் மாவட்டம் என்பவருக்கு சொந்தமான இடத்தை 29 வருடம், 11 மாதத்திற்கு ஒப்பந்த செய்து இந்த இடத்தில் மேற்படி காடாம்புலியூர், பண்டுட்டி தாலுக்கா, என்பவருக்கு சொந்தமான இடமாகும். மேற்படி நயரா எனர்ஜி லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலிய இருப்பு வைக்க உள்ளதாக தெரியவருகிறது. மேலும் மேற்கண்ட இடமானது சர்வே எண். 108/6A, ல் வடக்கு பக்கத்தில் ராமகிருஷ்ணன், வயல் நிலமும், கிழக்கு மற்றும் தெற்கு பக்கத்தில், மாயபெருமாள் வயல் நிலமும், மேற்கு பக்கத்தில் சேத்தியாதோப்பு - காட்டுமன்னார்கோயில் வீராணம் ஏரிக்கரை சாலையும் உள்ளது. மேற்படி இடத்திற்கு அருகாமையில் 100 மீட்டர் இடைவெளிக்குள் குடிசை வீடுகள், மருத்துவமனைகள், பள்ளக்கூடங்கள், உயர்மின்னழுத்த கம்பிகள், மற்றும் எளிதில் தீப்பிடிக்கக்கூடிய சாதனங்கள் எதுவுமில்லை. மேற்படி மனுதாரர் மீது ஓரத்துர் காவல் நிலைய குற்ற வழக்கு பதிவேட்டில் குற்ற வழக்கு ஏதும் இல்லை என தெரியவருகிறது. மேற்படி இடத்தில் மனுதாரர் நயரா எனர்ஜி லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைக்க அனுமதிவழங்குவதில் தடையேதுமில்லை என தெரிவித்துள்ளபடுகிறது.

தங்கள் உண்மையுள்ள,


காவல்கண்காணிப்பாளருக்காக,
கடலூர் மாவட்டம்.

31/9/21

POLICE DEPARTMENT

From,

C.Sakthi Ganesan I.P.S
Superintendent of Police
Cuddalore District
Cuddalore

To,

District Revenue Officer
Cuddalore District
Cuddalore

RC.No.G1E-214/2021

DATE:07.09.2021

Sir,

Sub: Police: Requisition to issue No Objection Certificate for the storage of petroleum products on behalf of Nayara Energy Ltd at the land in R.S.NO.108/6A, Boothungudi Village, Chidambaram Talk -submission of enquiry report Regarding.

Ref: Your office letter RC.No.C1/17743/2021,
Date:07.07.2020.

On an enquiry conducted on the petition to issue No Objection Certificate for the storage and selling of A class 25000 liters, B class 30000 liters of petroleum products on behalf of the Nayara Energy Agency at Survey Number 108/6A, Boothangudi village Chidambaram Taluk, it is found that the petitioner Anwar son of Kuthus is residing at No.65, Ramzan Thaikkal, Kattumannarkoil Taluk, Cuddalore district. The above petitioner entered into an lease agreement with the owner of the land namely Varadharajan S/o Mayaperumal, No.130/2, South Street, Paripurana Naththam Village, Veiyaloor Madhura, Cuddalore District for a period of 29 years 11 months for the storage and selling of petroleum products on behalf of Nayara Energy Limited. The boundaries of the above said land in Survey No.108/6A is North of Ramakrishnan land, East and South of Mayaperumal

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land, West of Sethiyathoppu – Kattumannarkoil Veeranam Lake Road. There is no Huts, Hospitals, Schools, HP Lines, and inflammable substances within 100 meters from the said land. It is found that no case is registered against the petitioner as per the case records of Orathur Police Station. It is informed that there is no objection to grant permission to the petitioner for the storage of petroleum products on behalf of the Nayara Energy Limited.

Yours Faithfully
For Superintendent of Police
Cuddalore on 07.09.2021

32049/21

TAMILNADU POLLUTION CONTROL BOARD

From
Er. R. Soralathan, M.E.,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Plot No. A-3, SIPCOT Industrial Complex,
Kudikadu,
Cuddalore – 607 005.

To
The District Revenue Officer,
District Collector Office,
Cuddalore.



Lr.No. DEE/TNPCB/CUD/F.No.0986 Retail outlet 2021, dated 13.10.2021

Sir,

Sub: TNPCB – Cuddalore – Nayara Energy Limited retail out
Boothangudi Village, Chidambaram Taluk, Site inspected – Reg.

- Ref: 1) Lr. No: த.க.ஈ 1/17743/2021, நாள். 07.07.2020.
- 2) Lr. No: TNPCB/P&D/F.010551/2020, dated 12.03.2021.

Handwritten initials and marks on the left margin, including a large '9' and some illegible scribbles.

With reference to the above, the site proposed for the establishment of the retail outlet of M/s. Nayara Energy Limited at Boothangudi village, Chidambaram Taluk, Cuddalore was inspected on 11.10.2021 and found that the site is vacant and the unit is not yet established.

The siting criteria for fuel retail outlets are mentioned in the guidelines issued by the Central Pollution Control Board which is communicated to the Authorities who look after the issue related to fuel retail outlets at State level and to the District Collectors for effective implementation of the same, vide reference second cited above.

As mentioned in the siting criteria, the petrol pumps new retail outlet shall not be located within a radial distance of 50 m from schools, hospitals and residential areas. In case of constraints in providing 50 m distance, the retail outlet may implement additional safety measures as prescribed by PESQ. In no case the distance between the new retail outlet from schools, hospitals and residential area designated as per local laws shall be less than 30 meters.

The proposed site for the M/s. Nayara Energy Limited Retail outlet was inspected on 11.10.2021 in the presence of Thiru. K. Anwar and the distances of the nearby features are measured.

The proposed site is found vacant. No establishments were found in all direction within a radius of 50 meters from the site.

~~21225577~~

Hence the location proposed for the establishment of petroleum retail outlet is conforming the said guidelines issued by the CPCB.

This is submitted for kind information please.

R. J. M. 13/10/21

District Environmental Engineer,
TNPC Board, Cuddalore.

AVD
13/10/21.

அனுப்புநர்
திரு.ப.பரந்தாமன், எம்.டெக், எம்.ஐ.இ.,
கோட்டப் பொறியாளர் (நெ)
கட்டுமானம் மற்றும் பராமரிப்பு,
கடலூர்.

பெறுநர்
மாவட்ட வருவாய் அலுவலர்,
கடலூர் மாவட்டம்,
கடலூர்.

க.எண்.1442/2021/இவஅ-1/நாள்:18.10.2021

அய்யா,

பொருள் : கடலூர் (நெ) க(ம)ப, கோட்டம் - கடலூர் மாவட்டம் - சிதம்பரம் வட்டம் பூதங்குடி கிராமம், சர்வே எண்.108/6A என்ற முகவரியில் நயரா எனர்ஜி லிமிடெட் நிறுவனம் சார்பாக பொருட்கள் இருப்பு வைக்க தடையின்மை சான்று கோரியது - தற்காலிக தடையின்மை சான்று வழங்குவது - தொடர்பாக.

- பார்வை : 1. மாவட்ட வருவாய் அலுவலர், கடலூர் மாவட்டம், கடலூர் அவர்களின் ந.க.சி1/17743/2021, நாள்: 07.07.2021.
2. உதவிக் கோட்டப் பொறியாளர் (நெ) க(ம)ப, காட்டுமன்னார்கோயில் க.எண்.07/2021/இவஅ/நாள்:07.10.2021.

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பார்வை (1)-இல் காணும் மாவட்ட வருவாய் அலுவலர், கடலூர் அவர்களின் கடிதத்தில் கடலூர் மாவட்டம், சிதம்பரம் வட்டம் பூதங்குடி கிராமம், சர்வே எண்.108/6A என்ற முகவரியில் நயரா எனர்ஜி லிமிடெட் நிறுவனம் சார்பாக பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய தடையின்மை சான்று வழங்க அறிக்கை கோரப்பட்டுள்ளது. மேற்படி குறிப்பிட்டுள்ள சாலை கடலூர் கோட்ட கட்டுப்பாட்டில் உள்ள காட்டுமன்னார்கோயில் (நெ) க(ம)ப, உட்கோட்ட பராமரிப்பில் உள்ள மாவட்ட முக்கிய சாலையான (MD-542) வீராணம் ஏரிக்கரை சாலை கி.மீ.1/4-இல் சாலையின் இடதுபுறத்தில் அமையப்பெற்றுள்ளது. இச்சாலையில் மேற்படி நிறுவனம் பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனை செய்து கொள்ள இத்துறையின் தற்காலிக தடையின்மை சான்று கீழ்க்கண்ட நிபந்தனைகளுடன் வழங்கப்படுகிறது.

1. மனுதாரர் பெட்ரோலிய பொருட்கள் இருப்பு வைக்க அனுமதி கோரும் பகுதியானது காட்டுமன்னார்கோயில் (நெ) க(ம)ப, உட்கோட்ட பராமரிப்பில் உள்ள மாவட்ட முக்கிய சாலையான (MD-542) வீராணம் ஏரிக்கரை சாலை கி.மீ.1/4-இல் சாலையின் இடதுபுறத்தில் அமையப்பெற்றுள்ளது.
2. மனுதாரர் தன்னுடைய சொந்த இடத்தில் மட்டுமே கட்டுமானப்பணிகள் மேற்கொள்ளப்பட வேண்டும்.
3. நெடுஞ்சாலைத்துறை எல்லையில் இருந்து 10.50 மீட்டருக்கு அப்பால் கட்டுமான பணிகள் மேற்கொள்ள வேண்டும்.
4. மனுதாரர் IRC-12-2009 மற்றும் 2016-இல் சாலை ஓரங்களில் பெட்ரோல் நிலையம் அமைப்பதற்காக குறிப்பிட்டுள்ள விதிமுறைகளின்படியும் மற்றும் Access Layout உள்ள விதிமுறைகளின்படி பெட்ரோல் நிலையம் அமைப்பதற்கான தள அமைப்பு மேற்கொள்ளப்பட வேண்டும்.
5. அணுகு சாலை அமைக்கும்போது அணுகு சாலையின் மட்டம் தற்போதைய சாலை மட்டத்தைவிட சுமார் 30 செ.மீ தாழ்வாக அமையப்பெற வேண்டும்.

6. அணுகு சாலை அமைக்கும்போது மழைநீர் கடந்து செல்ல தேவையான கான்கிரீட்டாலான சிறுபாலம் அமைக்கப்பட வேண்டும். குழாய்பாலம் கட்ட அனுமதிக்கப்படமாட்டாது. மனுதாரர் தன்னுடைய சொந்த செலவில் அமைத்துக் கொள்ள உதவிக்கோட்டப்பொறியாளர் (நெ) க(ம)ப, காட்டுமன்னார்கோயில் அவர்களின் அனுமதியை பெற்று பின்னர் கட்டுமான பணியினை துவக்க வேண்டும்.
7. மேற்படி பெட்ரோல் பங்க் அமைவிடம் சாலை ஒடுதளத்தில் அருகே எவ்வித போக்குவரத்து தடைகள் ஏற்படுத்தக்கூடாது என்றும் மாறாக சாலை ஒடுதளத்தில் போக்குவரத்தில் இடையூறுகள் ஏற்படுமாயின் நெடுஞ்சாலைத்துறையால் வழங்கப்படும் தடையின்மை சான்று ரத்து செய்யப்பட்டு உரிய நடவடிக்கை மேற்கொள்ளப்படும்.
8. நெடுஞ்சாலைத்துறை சாலை சார்ந்த நிலப்பகுதிகளில் பிற துறைகள் மூலம் அமைக்கப்பட்டிருக்கும் தொலைபேசி கேபிள்கள், குடிநீர் குழாய்கள் மற்றும் இதர அமைப்புகள் மூலம் நிறுவப்படும் பொருட்களுக்கும், நெடுஞ்சாலைத்துறை சாலை சார்ந்த சாலைப்பகுதிகளில் எவ்வித சேதங்களும் ஏற்படுத்தக்கூடாது.
9. மேற்படி நிறுவனத்தின் மூலம் நெடுஞ்சாலைத்துறை சாலை மற்றும் சாலை சார்ந்த சாலை புறம்போக்கு பகுதிகளில் எந்தவித நிரந்தர கட்டுமானங்களும் அமைக்கப்படக்கூடாது.
10. மேற்படி நிறுவனத்தின் அருகில் செல்லும் நெடுஞ்சாலைகளில் சாலையின் தரம் உயர்த்த பிரேரணைகள் உயர் அலுவலருக்கு பரிந்துரை செய்யப்படும்போது சாலை விரிவாக்க பணிகளுக்கு தேவைப்படும் நிலப்பகுதிகளை அரசு நிர்ணயிக்கும் விலைக்கு தருவதற்கு தனியரின் ஆட்சேபனையின்மை சான்று அளிக்கப்பட வேண்டும்.
11. இத்தடையின்மை சான்று முற்றிலும் தற்காலிமானது இதன்பேரில் உரிமைதாரரோ அல்லது அவரைச் சார்ந்தவர்களோ எவ்வித உரிமையும் கொள்ளக்கூடாது என்ற நிபந்தனைகளுடன் தடையின்மை சான்று வழங்கலாம் என்பதை கனிவுடன் தெரிவித்துக்கொள்கிறேன்.

ஓம்/- ப.பரந்தாமன்,
கோட்டப்பொறியாளர் (நெ)
க(ம)ப, கடலூர்.

நகல்: உதவிக்கோட்டப்பொறியாளர் (நெ) க(ம)ப, காட்டுமன்னார்கோயில்.
(மேற்குறிப்பிட்டுள்ள நிபந்தனைகள் பின்பற்றப்படுகின்றனவா என்பதை உறுதி செய்து கொள்ள கேட்டுக்கொள்ளப்படுகிறது.

நகல்: உதவிப்பொறியாளர் (நெ) க(ம)ப, காட்டுமன்னார்கோயில்.

/உ.ந.உ.அ./

Ans
18/10/21

முதுநிலை வரைதொழில் அலுவலர்.

(Translted Copy)

HIGHWAYS DEPARTMENT

From,

Mr.P.PRANDHAMAN,M.TECH,M.I.E
Divisional Engineer (H)
Construction and Maintenance
Cuddalore.

To,

The District Revenue Officer
Cuddalore District
Cuddalore.

R.C.NO.1442/2021/A-1/ DATE:18.10.2021

Sir,

SUB: Requisition for the storage of petroleum products of behalf of NAYARA ENERGY LTD at the site situsted at R.S.NO.108/6A, Boothungudi Village, Chidambaram Taluk, Cuddalore Division (H), (C&M), District Cuddalore- Issuance of No Objection Certificate-Reg.

Ref: 1. Letter of the District Revenue officer , Cuddalore District, Cuddalore vide R.C.No. C1/17743/2021 DATE.07.07.2021.

2. Letter of the Assistant Divisional Engineer (H), (C&M) Kattumannarkoil vide R.C No.07/2021/A/ DATE:07.10.2021.

With reference to the first referred letter, the District Revenue Officer, Cuddalore has directed to submit a report so as to issue a No Objection Certificate for the storage of petroleum products at the site situated at Survey Number 180/6A, Boothangudi village, Chidambaram taluk, Cuddalore District on behalf of Nayara Energy Limited. The above said site is situated on the leftern side of Veeranam Lake Road at 1/4 k.m. The said Road is Major District Road (MD-542) under the maintenance of Kattumannarkoil Sub

Division (H) C and M, Cuddalore Division. In order to storage and selling of petroleum products by the sid agency, No Objection Certificate is issued by this Department for the following conditions

1. The site where the petitioner has requested for the storage of petroleum products is situated on the leftern side at 1/4 k.m of Veeranam Lake Road. The said road is Major District Road (MD 542) under the maintenance of Kattumannarkoil Sub Division (H) (C and M), Cuddalore Division.

2. The pentioner should meke constructions only at his own land.

3. All construction should be 10.50 meter away from the highway limits

4. The petitioner shall follow the guidelines mentioned in IRC-12-2009 and the 2016 rules in setting up of fuel stations abutting road side and the gidelines mentioned in Acess Layout

5. The service road shall be formed below 30 cms from the existing road, while laying the service road.

6. Concrete small culvert to be constructed for the drainage of rainy water, while forming the service road. Construction of bridge by using Pipe is not permitted. The petitioner should commence the construction works only after obtaining permission from the Assistant Divisional Engineer (H) C & M, Kattumannarkoil.

7. The location of said petrol punk should not cause any hinderence for the traffic on the road. Per cantra, if hinderence is caused against the traffic, appropriate action will be taken, after

revoking the No Objection certificate issued by the Highways Department.

8. There should not be any damages to installations on the lands belongs to Highways Department namely installation of telephone cable, drinking water pipe lines and erections by the other departments and road belongs to Highways Department.

9. There should not be any permanent constructions by the company at the Highways road and Highways poramboke land.

10. The individual should submit No Objection Certificate to hand over the land at the cost fixed by the government, during recommendation submitted to upgrade the Highways road and the road extension works near the fuel station.

11. This No Objection Certificate is issued provisionally. It is submitted that the No Objection Certificate may be issued on the condition that either the propooritor or his men will have any right.

P.Prandhaman
Divisional Engineer (H), C & M
Cuddalore.

COPY:

Assistant Divisional Engineer (H) C & M, Kattumannarkoil,
(It is requested to ensure that the above conditions are followed)

COPY: Assistant Engineer, (H), C & M.,Kattumannarkoil.

Senior Drawing Officer.

அனுப்புநர்

திரு.கோ.உதயகுமார்,
சார் ஆட்சியர்(பொ),
சிதம்பரம்.

பெறுநர்

மாவட்ட ஆட்சியர்,
கடலூர்.

ந.க. அ3/ 2170/ 2021 நாள்: .10.2021

ஐயா,

பொருள்:- பெட்ரோலிய விதிகள் - காட்டுமன்னார்கோயில் வட்டம், 65A ரம்ஜான் தைக்கால், என்ற முகவரியில் வசித்துவரும் திரு. அன்வர் த-பெ குத்தூஸ் என்பவர் சிதம்பரம் வட்டம் பூதங்குடி கிராமம் புல எண்: 108/6A, என்ற முகவரியில் நயாரா எனர்ஜி லிமிடெட் சார்பாக பெட்ரோலியப் பொருட்கள் இருப்பு வைக்க தடையின்மை சான்று கோரியது - அறிக்கை அனுப்புதல் தொடர்பாக.

பார்வை:- 1.கடலூர், மாவட்ட வருவாய் அலுவலர் அவர்களின் ந.க.சி1/17743/2021, நாள்: 07.07.2021

2.சிதம்பரம் சார் ஆட்சியர் அவர்களின் ந.க.அ3/2170/2021, நாள்: 19.07.2021.

3. சிதம்பரம் வட்டாட்சியரின் அறிக்கை, ந.க.அ2.1024.2021, நாள்:03.09.2021

கடலூர் மாவட்டம், சிதம்பரம் வட்டம், பூதங்குடி கிராமம் புல எண்: 108/6A என்ற முகவரியில் நயாரா எனர்ஜி லிமிடெட் சார்பாக பெட்ரோலியப் பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய தடையின்மை சான்று - கோரியதன் பேரில் சிதம்பரம் வட்டாட்சியரின் அறிக்கையை தொடர்ந்து, என்னால் 17.10.2021 அன்று புலத்தணிக்கை மேற்கொண்டு எனது அறிக்கையை கீழ்க்கண்டவாறு பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

2) காட்டுமன்னார்கோயில் வட்டம், 65A ரம்ஜான் தைக்கால், என்ற முகவரியில் வசித்துவரும் திரு. அன்வர் த-பெ குத்தூஸ் என்பவர் சிதம்பரம் வட்டம் பூதங்குடி கிராமத்தில் புல எண்: 108/6A-ல் 0.27.0 ஏர்ஸில் 0.31 செண்ட் நிலத்தில் நயாரா எனர்ஜி லிமிடெட் நிறுவனம் என்ற பெயரில் பெட்ரோலிய பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய சிதம்பரம் வட்டம் வெய்யலூர் மதுரா பரிபூரணநத்தம் என்ற கிராமத்தில் வசித்துவரும் திரு.வரதராஜன் த-பெ மாயபெருமாள் என்பவரிடம் 29 வருடம் 11 மாதங்களுக்கு குத்தகைக்கு பெற்றுள்ளார். மேற்படி குத்தகை பதிவு சேத்தியாத் தோப்பு சார் பதிவாளர் அலுவலக பத்திர ஆவண எண். 921/2021, நாள் 20.07.2021-ன்படி பதிவு செய்யப்பட்டுள்ளது. மேற்படி இடம் கிராம கணக்கில் திரு.மாயபெருமாள் த-பெ கேசவ படையாச்சி என உள்ளது. மேற்படி மாயபெருமாள் என்பவரின் மகனான திரு.வரதராஜன் என்பவரிடம் குத்தகை பெற்றுள்ளார். மேற்படி புலத்தில் நயாரா எனர்ஜி லிமிடெட் நிறுவனம் சார்பாக "ஏ" கிளாஸ் 25,000 லிட்டர் "பி" கிளாஸ் 30,000 லிட்டர் பெட்ரோலியப் பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய தடையின்மை சான்று கோரப்பட்டுள்ளது. மேற்படி புல எண். 108/6A-ல் 0.27.0 ஏர்ஸ் நிலத்தில் 0.31 செண்டில் கட்டுப்பட்டது ஆகும்.

நான்கெல்லைகள் விபரம்:

- ராமகிருஷ்ணன் நிலத்திற்கு வடக்கு,
- 108/6A-ல் எஞ்சியுள்ள வரதராஜன் நிலத்திற்கு தெற்கு,
- மாயபெருமாள் நிலத்திற்கு மேற்கு,
- சேத்தியாத் தோப்பு - காட்டுமன்னார்கோயில் ஏரிக்கரை சாலைக்கு கிழக்கு ஆகும்.

3) மேற்படி இடத்தில் செம்மண் கொட்டப்பட்டு மேடாக உருவாக்கப்பட்டு கரம்பாக உள்ளது. மேற்படி புலத்தில் கல் கட்டிடம், கிணறு, புராதானச் சின்னங்கள் மற்றும் உயர் மின்னழுத்தப்பாதை ஏதுமில்லை. இத்துடன் பார்வைக்குறிப்பு தனியே இணைக்கப்பட்டுள்ளது.

4) எனது புலத்தணிக்கையிலிருந்தும், ஆவணங்கள் அடிப்படையிலிருந்தும் கீழ்க்கண்ட விவரங்கள் தெரியவருகிறது.

தடையில்லாச் சான்று கோரிய பூதங்குடி கிராம புல எண்: 108/6A-ல் 0.27.0 ஏர்ஸ் நிலத்தில் 0.31 செண்ட் 29 வருடம் 11 மாதங்களுக்கு குத்தகைக்கு பெற்று பத்திர நகல் இணைத்துள்ளார். இதற்கு நான்கு எல்லைகள் ராமகிருஷ்ணன் நிலத்திற்கு வடக்கு, 108/6A-ல் எஞ்சியுள்ள நிலத்திற்கு தெற்கு, மாயபெருமாள் நிலத்திற்கு மேற்கு, சேத்தியாதோப்பு - காட்டுமன்னார்கோயில் சாலைக்கு கிழக்கு ஆகும்.

திரு. அன்வர் த-பெ குத்தாஸ் என்பவருக்கு பூதங்குடி கிராம புல எண்: 108/6A-ல் 0.27.0 ஏர்ஸ் நிலத்தில் 0.31 செண்ட் இடத்தில் நயாரா எனர்ஜி லிமிடெட் நிறுவனத்தின் பெட்ரோலியப் பொருட்கள் இருப்பு வைத்து விற்பனை செய்ய தடையில்லா சான்று வழங்கலாம் என்பதை பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

இணைப்பு:

1. பார்வை குறிப்பு
2. வட்டாட்சியரின் அறிக்கை.
3. வரைபடம்.
4. வில்லங்க சான்று
5. சரிபார்ப்பு சீட்டு
6. குத்தகை பத்திரம்

தங்கள் நம்பிக்கையுள்ள,

சார் ஆட்சியர்(பொ),
சிதம்பரம்.

29.12.24

Translated version

From,
Mr.Udayakumar.K
Sub Collector (Incharge)
Chidambaram

To,
District Collector
Cuddalore

R.C.NO.A3/2170/2021 Date. 10.2021.

Sir,

SUB:- Petroleum Rules- Requisition to issue No Objection Certificate made by Mr.Anwar S/o.Kuthus, 65A, Ramjan Thaikal, Kattumannarkoil Talk for the storage of petroleum products on behalf of Nayara Energy Ltd at the land in R.S.NO.108/6A, Boothungudi Village, Chidambaram Talk -submission of report Regarding.

Ref: 1. Letter of District Revenue Officer, Cuddalore in R.C.NO.1/17743/2021,Date: 07.07.2021

2. Letter of the Sub Collector, R.C.NO.A3/2170/2021, dated 19.07.2021

3. The Letter of the Thasildhar, Chidambaram Taluk R.C. NO.A2/1024/2021 dated 03.09.2021,

In continuation of the report submitted by the Tahsildar, Chidambaram in respect of requisition to issue No Objection Certificate for the storage and selling of petroleum products on behalf of the Nayara Energy Limited at the land in S.F.No.108/6A, Boothangudi Village, Chidambaram Taluk, Cuddalore District, I have conducted field inspection on 17.10.2021 and submitted my report as stated below.

2) Mr.Anwar son of Kuthus, residing at No.65A Ramzan Thaikkal, Kattumannarkoil Taluk has entered into an lease agreement for the period of 29 years 11 months with the land owner

namely Varadharajan son of Mayaperumal residing at Paripoorana Natham Village, Veiyaloor Madhura, Chidambaram Taluk for the storage and selling of petroleum products on behalf of Nayara Energy Limited at the land in S.F.No.108/6A to an extent of 0.31 cents out of 0.27.0 Ares. The above said lease deed was registered with the office of Sub-Register, Sethiyathoppu Vide Document No.921/2021 dated 20.07.2021. As per the Village records the above said land stands in the name of Mayaperumal son of Kesava Padayatchi. Lease was obtained from Varadharajan son of the above said Mayaperumal. The requisition to issue No Objection Certificate is submitted for the storage and selling of A-Class 25,000 litre, B-Class 30,000 litre of petroleum products on behalf Nayara Energy Limited. The above said land admeasuring 0.31 cents is covered under S.F.No.108/6A out of 0.27.0 Ares.

The four boundaries:

North of Ramakrishnan land

South of remaining land of Varadharajan in S.F.No.108/6A

West of Mayaperumal land

East of Sethiyathoppu - Kattumannarkoil Veeranam Lake Road

3) The above said land was filled with red sands to level the land and remains dry land. There is no Building, Well, Archaeological Monuments and High Voltage Transmission Line in the said land. Field marks is enclosed separately.

-3-

4) The following details are established, in view of the documents and my field inspection.

The lease deed for a period of 29 years 11 months to an extent of 0.31 cents out of 0.27.0 Ares in S.F.No.108/6A situated at Boothangudi Village is enclosed for the issue of No Objection Certificate. The four boundaries of the said land is north of Ramakrishnan land, south of remaining land of Varadharajan in S.F.No.108/6A, west of Mayaperumal land, East of Sethiyathoppu - Kattumannarkoil Veeranam Lake Road.

I hereby humbly submitted that No Objection Certificate may be issued to Mr.Anwar son of Kuthus for the storage and selling of petroleum products at the land in S.F.No. 108/6A admeasuring 0.31 cents out of 0.27.0 Ares at Boothangudi Village.

Yours faithfully
Sub-Collector (incharge)
Chidambaram

Enclosure:

1. Reference details
2. Report of Tahsildar
3. FMB
4. Encumbrance Certificate
5. Check List
6. Lease Deed

Ref: C1/17743/2021,
Dated: 02.12.2021

Collector's Office,
Cuddalore.

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Read:-

1. Application of Divisional Manager, Nayara Energy Ltd, Chennai Dated: 15.06.2021.
2. District Fire Officer, Cuddalore Lr. No. 7201/A-2/2021, Dated: 22.07.2021.
3. The Executive Engineer, Water Resource Department, Vellar Basin Division, PWD - Chidambaram. Lr. /வபி / இவஅ.1 / கோ.20 / 2020, Dated: 02.09.2021.
4. Superintendent of Police, Cuddalore, Lr.No. G1/E-214/2021, Dated: 22.07.2021.
5. Sub Collector (i/c) - Chidambaram, Lr. No. A3/2170/2021, Dated: 29.10.2021.
6. Divisional Engineer, (NH), Construction and Maintenance- Cuddalore Lr.No. 1442/2021/இவஅ-1 , Dated.18.10.2021.

NO OBJECTION CERTIFICATE

[See rule 144]

With reference to the application, dated: 15.06.2021, submitted by M/s. Nayara Energy Ltd and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting license under the Petroleum Rules, 2002 to M/s. Nayara Energy Ltd, Address; 2nd Floor, Sreerosh Madhav Building, Old No.73/2, New No. 58/2, New Avadi Road, Kilpauk, Chennai - 600 010. Storage of petroleum products in their premises at Survey No,108/6A, Classified as dry Land and an extent of 1254.41 Sq.m., (Cent : 0.31), of Boothangudi Village, Chidambaram Taluk, Cuddalore District, Tamil Nadu - 608 702 State as shown in the site plan duly endorsed and enclosed herewith.

<u>CLASSIFICATION</u>	<u>TOTAL QUANTITY</u>
Petroleum Class "A" (MS)	25,000 Lts.
Petroleum Class "B" (HSD)	30,000 Lts.
Total of all classes of Petroleum (HSD)	55,000 Lts.

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1. The following particulars have been considered while issuing this no objection certificate, that -
 - a) Possession of the site by the applicant is lawful and authorization from land owner or lease holder for developing premises under these rules for storage of Petroleum Products.
 - b) Interest of Public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigating measures, if any is provided;
 - c) Traffic density and impact on traffic;
 - d) Conformity of proposal to the local or area development planning;
 - e) Accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;
 - f) Genuineness of purpose;
 - g) Any other matter pertinent to public safety

2) The applicant should scrupulously follow all the conditions prescribed in the Annexure enclosed herewith.

Encl: Annexure



[Signature]
**Additional District Magistrate
and Additional Collector (Revenue)
Cuddalore District.**

[Signature]
**To: Nayara Energy Ltd., (Formerly ESSAR Oil)
Sreerosh Madhav Building,
2nd Floor, Old No. 73/2, New No.58/2,
New Avadi Road, Kilpauk, Chennai - 10.**

**Copy To: The Joint Chief Controller of Explosives,
A & D - Wing, Block 1-8, II nd Floor,
Shastri Bhavan, 26.Haddous Road,
Nungambakkam, Chennai - 600 006.**

Copy to: Superintendent of Police, Cuddalore.

Copy to: Revenue Divisional Officer, Cuddalore.

Copy to: District Fire Officer, Cuddalore.

Copy to: The Tahsildar, Panruti.

**Copy to: The Executive Engineer Water Resource Organization,
Kollidam Basin Division, Public Works Department,
Chidambaram. (to monitor where the conditions are followed by
the petitioner and send the report)**

Terms & Conditions

Fire Department

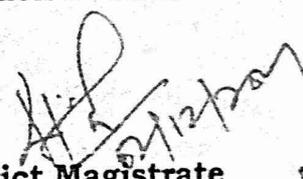
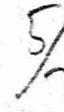
1. The building should be constructed as per the plan.
2. Fire safety equipments should be installed as per the rules enumerated in Part IV, NBC-2016, Fire & Safety and Petroleum Act and Rules 2002.
3. As per Indian Standard I.S:2190:2010, the Fire Extinguishers ABC 6 Kg- 6 Nos , CO2 2 Kgs - 4 Nos, AFFF 9 Ltrs- 4 Nos, AFFF 50 Ltrs - 2 Nos, Fire Buckets - 20 Nos should be installed.
4. A water tank in the capacity of 10000 Lts should be installed for the purpose of fire safety.
5. No smoking boards, help line phone numbers should be displayed.
6. All Workers should be trained with fire safety measures.
7. Necessary prior permission should be obtained from the PESO and Tamilnadu Government before running the petrol bunk.
8. Four buckets filled with sand should be installed for each pump.
9. Fire safety equipments should be kept in good condition for the usage at any time as per National Building Code of India and Government rules.
10. A report should be submitted after completing the constructions for Re-inspection.
11. Any deviation in the above condition the NOC automatically stands Cancelled.

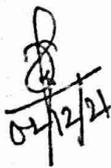
P.W.D .Chidambaram (W.R.D)

1. The ground level of the area in Survey No. 108/6A should be elevated equal to the height of Highway to avoid stagnation of water.
2. Drainage facility should be made for free flow of water during flood.
3. The petitioner should not discharge effluents and dump any other waste/ waste material into the channel.

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4. The petitioner should not discharge petroleum effluents and dump any other waste/ waste material into the channel for any reason.
5. The construction activities should not be obstructing the free flow of water in the channel.
6. The Petitioner should make arrangements for the drainage of flood water during the floods and it should not damage the channel.
7. The Construction activities should be carried out under the Supervision PWD Engineers and concerned department. The construction should not be obstructing to visit the channel by the PWD officials.
8. The petitioner should cooperate with the public works department in the future when it needs the land or makes any changes to the land.
9. If any interruption to the free flow of excess water is noticed the NOC is liable to be cancelled without any prior intimation.
10. If any violation noticed on the conditions stipulated in the NOC is liable for cancellation. The Water Resource Department will not take any responsibility for the loss causing due to cancellation of NOC.

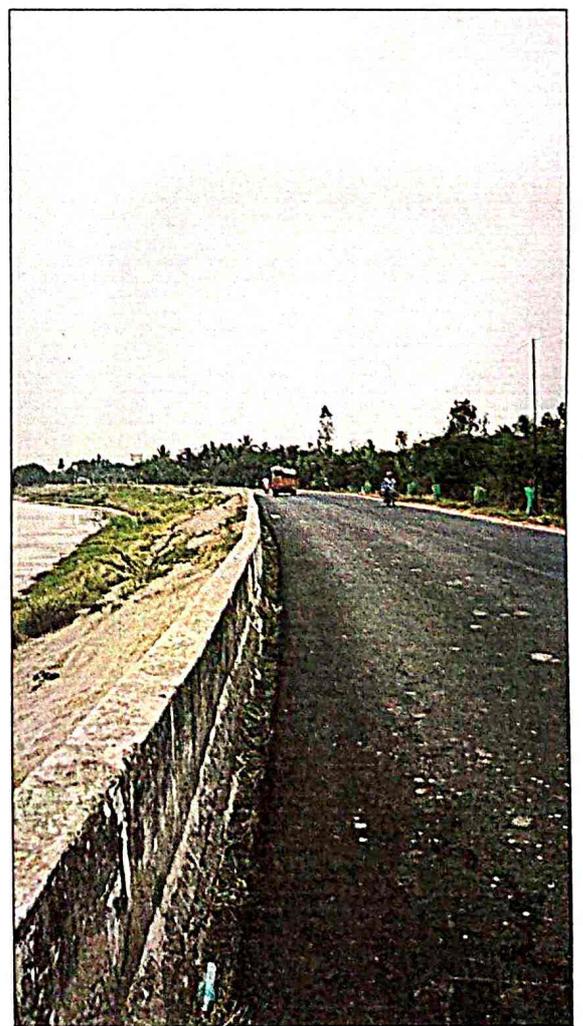
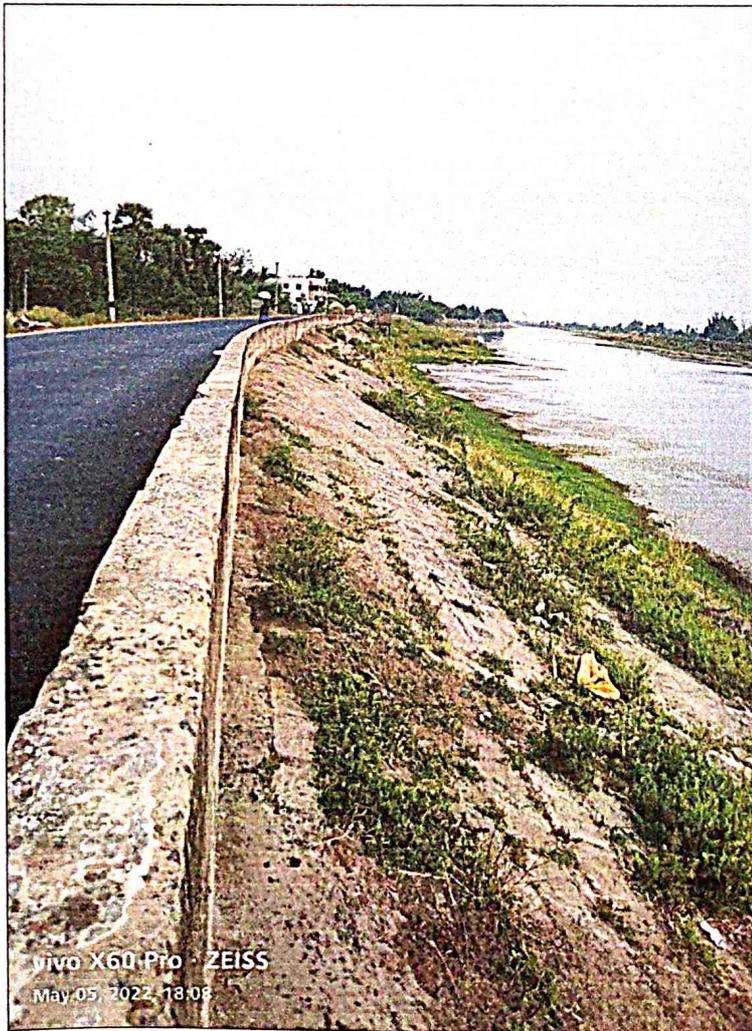
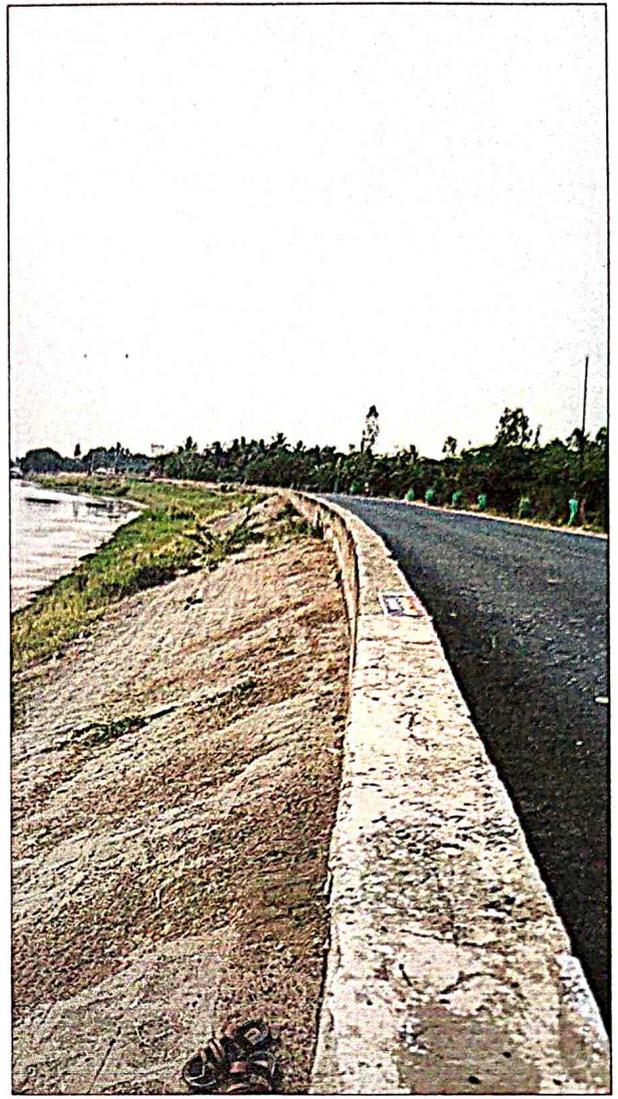
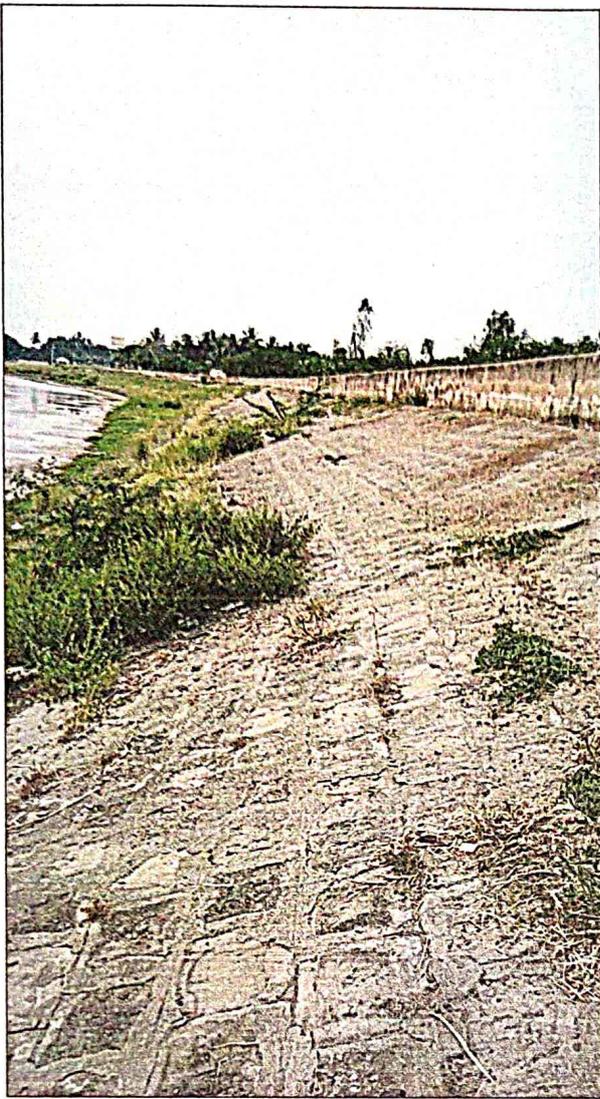

**Additional District Magistrate
and Additional Collector (Revenue)
Cuddalore District,
Cuddalore.** 


02/12/24

34	198036	A. V. RANGA SAMY & CO	N/A	05468 NELLIKUPPA M MAIN ROAD KARAMANIK UPPAM CUDDALORE DIST	M. Ramprasath A. V. RANGASAMY & CO
35	201253	BALRAJ AGENCIES (LOCK NO -1233)	N/A	VASISTAPUR AM TIT TAKUDI CUDDALORE DIST.	S. Arundathi BALRAJ AGENCIES
36	211151	SRI DEVA AGENCY	N/A	IBP PETROL PUMP LK 02738 NADUVEERA PATTU MAIN ROAD PALUR DISTRICT CUDDALORE SANYASIPET	MRS. ARUL MOZHI SRI DEVA AGENCY
37	234538	QUEEN AGENCY	N/A	Keerapalaya m Road Boothankudi Vill Sethiyantho pe Chidambara m Taluk CUDDALORE DISTRICT	C. CHARLES M. CHINNAPPAN
38	228168	SIVASAKTHI AGENCIES	N/A	3371444220 4 LOCK NO:04670 162/8A KURINJIPADI MAIN ROAD MELBHUVAN AGIRI	R. LATHA MUNIYAMMAL R. LATHA MUNIYAMMAL
39	245466	SRI SUBRAMANI AR AGENCY	N/A	AGARAM LK. 05473 S. NO. 178/KP) ALAPAKKAM TO KULLANCHA VADY RD	S. ASOKAN SUBRAMANIAN
40	239100	THIRUMALA & CO.	N/A	SATHYAVADI VILLAGE S. NO. 209/1 AAB & 2	D. SANTHAPPAN DORAISAMY

45	263996	HAMSAVARS HAN AGENCIES	N/A	ADOOR NO. 2 KURINJIPADI MAIN ROAD ADOOR AGARAM	J. N. AGILA VETRIVEL	9790215207	103. 60
46	263261	SRIARUNAC HALAM & CO	N/A	SY. NO. 379/1 5&16 VRIDHACHA LAM MAIN RD ON SH-10 UTHANGAL VILLAGE	V. MANGAYARKARASIR. VIJAYAA. LA A. VELMURUGANV. RAMACHAND RAND. A	9715787729	103. 60
47	267988	C. M. S. AGENCIES	N/A	CHIDAMBAR AM TOWN SY. NO. 24/5 B&5(SUB DIVN 24/5A) CHIDAMBAR AM TOWN	C. MANI CINNAPPAN	9443330810	103. 80
48	267326	S. K. B. AGENCY	N/A	CUDDALORE OT- KULLANCHA VADI S. F. NO. 135/ 5A135/5B 135/6A THONDAMA NATHAM VILLAGE	S. KAYALVIZHI P. SANGAR	9377296241	103. 50
49	266357	ANTONY FUELS	N/A	KULLANCHA VADY TO MARUNGUR NO. 74/(XCH ATHIRAM) MADHANAG OPALAPURA M VILLAGE	C. DANIELRAJ M. CHINNAPPAN	7373827984	103. 40
50	307822	V R M AGENCIES	N/A	INDIAN OIL NO. 159/3B Punjakuppa mVilliyannallu r	Ms. M. Vanitha vanitha	9487780835	103. 70
51	314081	TANFED COOP PETROL&DIE SEL BUNK- CUDD	N/A	THE TAMILNADU CO-OP MKTG FEDERATION INDIANOIL DEALERS 204 NELLIKUPPA M MAIN ROAD	MR. A. S. SENTHIL RAM MR. SENTHIL RAM	960009700 5	103. 50
52	324358	VASANTHA AGENCY	N/A	48/1A1 KORAKKAVA DI VILLAGE Korakkavadi	K. Manoharan K. Manoharan	9751562442	102. 50
53	325532	EMJEE AGENCIES	N/A	1/82 NORTH STREET MUTTAM KAT TUAMAN	GOWRIPRIYA M GOWRIPRIYA M	9600779373	103. 80





**BEFORE THE NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONAL BENCH
AT CHENNAI**

O. A. No. 29 OF 2022

Between

C.Danielraj,
...Applicant

AND

1. Tamil Nadu Pollution
Control Board,
Rep.by it's
District Environmental Engineer,
Cuddalore - 607 005.
and 6 others
...Respondents

TYPED SET OF PAPERS

**G.Pugazhenti(1075/1993)
P.Nagaraju (1262/2000) &
M.Saravanan (305/2013)
Counsel for 5th Respondent
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